



# ANNUAL REVIEW OF STATE LAWS 2021

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All 28 states and the union territories (UTs) of Delhi and Puducherry have legislatures. In August 2019, the state of Jammu & Kashmir was reorganised into the UTs of Jammu & Kashmir (with a legislature) and Ladakh. The new assembly will be constituted after elections are held in the UT. Six states (Andhra Pradesh, Bihar, Karnataka, Maharashtra, Telangana, and Uttar Pradesh) have a second House, the Legislative Council.

Every state legislature has the responsibility to make laws for the state. Such laws cover subjects such as health, education, power, law and order. This note provides details on the functioning of 30 state legislatures in 2021. State legislatures also perform other functions such as approving government expenditure and holding the government accountable. This note focuses on the legislative work of state assemblies.

The data and information regarding different state legislatures is not easily available. Some states have a specific mechanism of publishing data on a regular basis, while others do not have a clear way of reporting legislative proceedings and the business conducted in the house. Our analysis is based on the data available from state legislatures, state gazettes, and through Right to Information requests.

The following abbreviations are used for state assemblies in the charts throughout the report.

State	Abbreviation	State	Abbreviation	State	Abbreviation
Andhra Pradesh	AP	Karnataka	KA	Rajasthan	RJ
Arunachal Pradesh	AR	Kerala	KL	Sikkim	SK
Assam	AS	Madhya Pradesh	MP	Tamil Nadu	TN
Bihar	BR	Maharashtra	MH	Telangana	TS
Chhattisgarh	CG	Manipur	MN	Tripura	TR
Goa	GA	Meghalaya	MG	Uttarakhand	UK
Gujarat	GJ	Mizoram	MZ	Uttar Pradesh	UP
Haryana	HR	Nagaland	NL	West Bengal	WB
Himachal Pradesh	HP	Odisha	OD	Delhi	DL
Jharkhand	JH	Punjab	PB	Puducherry	PY

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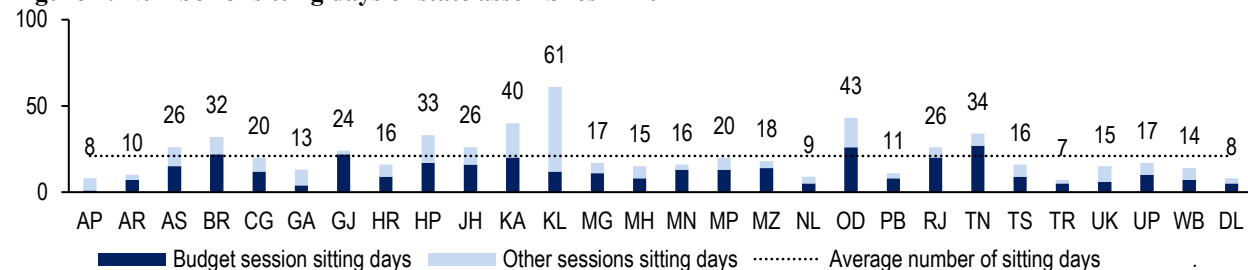
## FUNCTIONING OF STATE LEGISLATURES

In 2021, state assemblies met for an average of 21 days and during this time, passed more than 500 Bills. These Bills covered a variety of subjects such as regulating higher education, online gaming, religious conversions, preservation of cattle, among others. Most of these Bills saw little legislative scrutiny. About half of the Bills were passed by the next day of their introduction. In this report, we discuss some indicators to show the functioning of state legislatures.

### 18 States met for less than 21 days in 2021

In 2021, 28 state assemblies met for an average of 21 days. 18 states met for less than 21 days and of these, seven states met for less than 14 days. The average gets skewed by three states – Kerala (61), Odisha (43), and Karnataka (40) which met for 40 days or more.

**Figure 1: Number of sitting days of state assemblies in 2021**



Note: The chart does not include Puducherry and Sikkim.  
Sources: Assembly websites of various states; PRS.

### Budget Sessions are the longest with 58% of the sittings

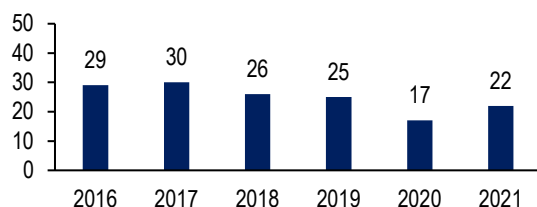
Article 174 of the Constitution states that the gap between one sitting of the assembly and the next should not be more than six months.<sup>1</sup> In most states, legislatures meet for two or three sessions in a year, typically consisting of a longer budget session, which concludes by the end of March and then brief monsoon and winter sessions. In 2021, on average, 58% of the sittings were held during the budget session. For some states like Rajasthan, Tripura, Punjab, and Mizoram, more than 70% of their total sittings were held during budget session. In Gujarat and Manipur, more than 80% of the total sittings were held during the budget session.

### State Assemblies continue having few sittings; 2020 saw a further dip in sitting days

Between 2016-21, 23 state assemblies met for an average of 24 days. States which met for less than the 24-day average include Punjab (14), Haryana (14), Andhra Pradesh (20), and Uttar Pradesh (21). Low number of sitting days impacts legislative scrutiny of Bills, budgets and other issues.

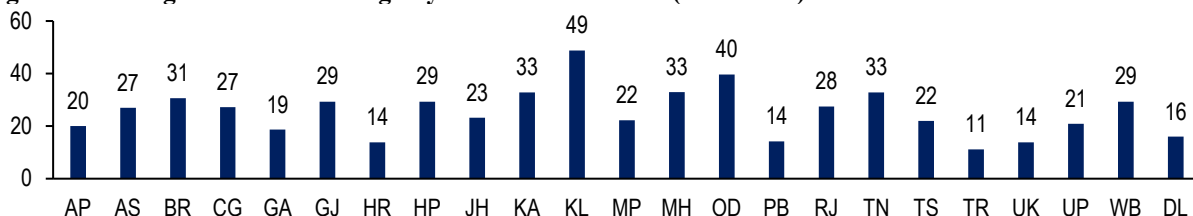
During this time period, Kerala had the highest number of sitting days at 49 days in a year on average. In the last two decades (1997-2019), the Kerala assembly has met for an average of 51 days in a year. In 2021, the assembly sat for 61 days, the highest in the last 15 years.

**Figure 2: Sitting days average of 23 states**



Note: The chart above only includes 23 states which are shown in Figure 3; Assam is not included in 2016.  
Sources: Assembly websites of various states; PRS.

**Figure 3: Average number of sitting days of state assemblies (2016-2021)**



Note: The data for Assam is average of number of sitting days for 2017-2021; The chart above does not include Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland, Puducherry, and Sikkim.  
Sources: Assembly websites of various states; PRS.

The National Commission to Review the Working of the Constitution (NCRWC) had recommended setting a minimum period of sitting days for state legislatures.<sup>2</sup> It had suggested that state legislatures with less than 70 members should meet for at least 50 days in a year, while the rest should meet for at least 90 days. There are ten states (including Puducherry) with less than 70 members and 20 states (including Delhi and Uttarakhand) with 70 or more members. In 2021, the average number of sitting days for the states with less than 70 members was 15 days, and with 70 or more members was 24 days.

**Table 1: States which have a rule for minimum number of sitting days**

State	Minimum days	Actual sitting days in 2021	Average sitting days (2016-2021)
Karnataka	60	40	33
Manipur	50	16	-
Odisha	60	43	40
Punjab	40	11	14
Uttar Pradesh	90	17	21

Note: In all the states, sittings are subject to the provisions of Article 174 of the Constitution.

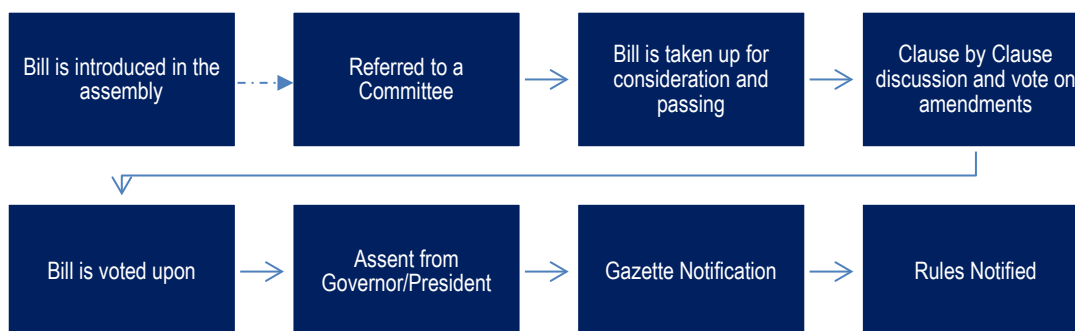
Sources: Rules of Procedure of respective states, the Karnataka Conduct of Government Business in the State Legislature Act, 2005; PRS.

Some states (Manipur, Odisha, Punjab, Uttar Pradesh) have tried to ensure minimum number of sitting days by specifying a number in the Rules and Procedures of their respective assemblies. These vary from 40 days in Punjab to 90 days in Uttar Pradesh (see Table 1). Karnataka enacted the Karnataka Conduct of Government Business in the State Legislature Act in 2005 to mandate minimum sitting days. However, in 2021, none of these assemblies met for the minimum number of sitting days.

## OVERVIEW OF LAW MAKING

This section looks at the legislative work in state assemblies. Appropriation Bills that are passed to sanction government expenditure are not included in this analysis.

**Figure 4: The process of a Bill being passed in state assemblies**



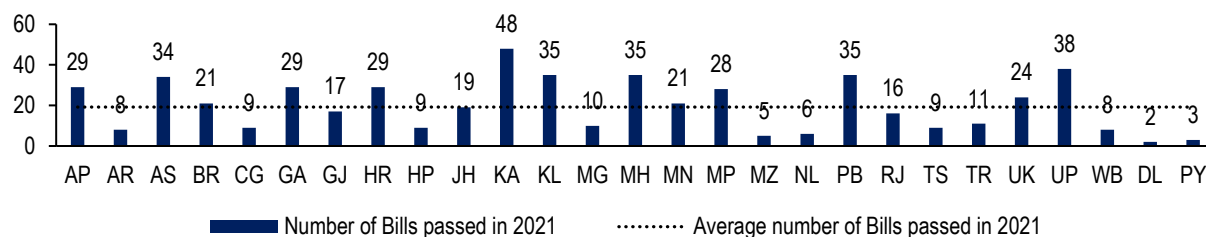
Note: The first arrow is dotted as not all Bills are referred to committees.

In a bicameral legislature this process is repeated in the other House i.e., the Legislative Council as well.

## Karnataka passed the highest number of Bills in 2021

In 2021, states passed an average of 20 Bills. The most number of Bills were passed by Karnataka (48). In 2020 too, Karnataka had passed the highest number of Bills (61). The lowest number of Bills were passed by Delhi (two), followed by Puducherry and Mizoram, which passed three and five Bills, respectively. A list of all Bills passed by states is given in the Appendix.

**Figure 5: Number of Bills passed by states in 2021**



Note: The chart above does not include Odisha, Tamil Nadu and Sikkim.

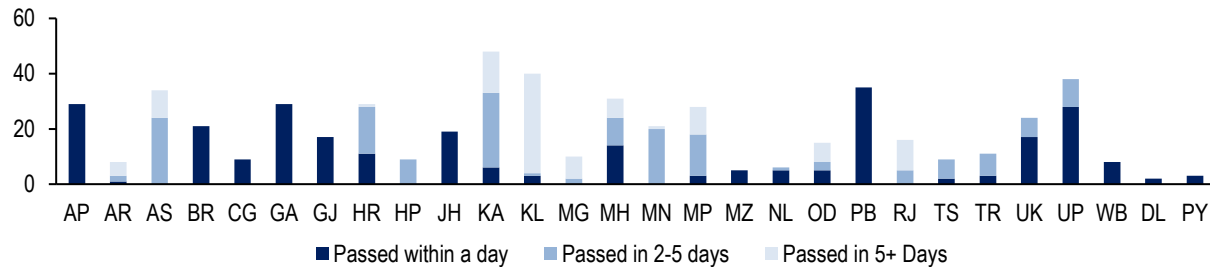
Sources: State Gazettes, Assembly websites of various states; PRS.

## 11 Assemblies passed all Bills on the day they were introduced

Legislatures have the primary responsibility of making laws. These laws have to be examined in detail and passed after debate and deliberation. However, state legislatures often pass Bills without adequate scrutiny, which raises the question of the quality of such laws. In 2021, about half of the Bills were passed within a day of their introduction in the legislature. In 11 states including Gujarat, and Bihar, all Bills were passed on the same day as they were introduced. States like Karnataka and Madhya Pradesh passed most of their Bills within five days from the date of introduction. The outgoing Punjab assembly introduced and passed 16 Bills in its last sitting.

Kerala and Rajasthan were exceptions to this norm. In Kerala, 90% of the Bills were passed after at least five days of their introduction in the legislature. The corresponding figure was 69% for Rajasthan.

**Figure 6: Bills passed in 2021 by state assemblies at different intervals after introduction**



Note: The chart above only includes 88% Bills of Maharashtra and 60% Bills of Odisha that were passed in 2021; The chart does not include Tamil Nadu and Sikkim.

Sources: Assembly websites, E-Gazette of various states and Right to Information requests; PRS.

## Less than 10% of the Bills referred to committees for examination

Committees help legislatures discuss Bills in detail and scrutinise their provisions closely. Committees also provide an opportunity to engage with sectoral experts and stakeholders which allows for wider participation in the law-making process.<sup>3</sup> The assembly may create ad hoc Select Committees for the specific purpose of examining a Bill. However, at the state level, Committees are often the exception rather than the norm, and Bills are rarely examined by Committees.

Kerala has 14 subject Committees, and Bills are regularly sent to these for examination. For instance, in 2021, the Kerala Public Health Bill, 2021 was sent to a Select Committee (the Committee is yet to submit its report on the Bill).<sup>4</sup> However, these subject Committees are headed by their respective Minister.<sup>5</sup> Note that in Parliament, Ministers are not part of the subject Committees. Other states like West Bengal also have subject Committees.

In October 2021, Goa referred two Bills to Select Committees. These include the Goa Preservation of Trees (Amendment) Bill, 2021 and the Goa (Verification of Tenants) Bill, 2021.<sup>6,7</sup> The Bills lapsed with the dissolution of the 7<sup>th</sup> Goa assembly. Other Bills that were referred to Select Committees in 2021 include: (i) the Jharkhand State Employment of Local Candidates in Private Sector Bill, 2021, (ii) the Sports University of Haryana Bill, 2021, and (iii) the Himachal Pradesh Ceiling on Land Holdings (Amendment) Bill, 2021.<sup>8,9,10</sup>

### Joint Committee report on the Maharashtra Shakti Bill

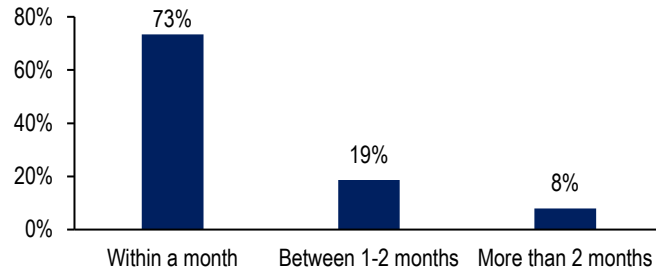
The Shakti Criminal Laws (Maharashtra Amendment) Bill, 2020 was introduced in the Maharashtra Legislative assembly on December 14, 2020. It was referred to a Joint Committee of both Houses on the same day. The Committee presented its report on December 22, 2021. The Bill amends the Indian Penal Code, 1860, the Code of Criminal Procedure, 1973, and the Protection of Children from Sexual Offences Act, 2012 in their application to Maharashtra. The Bill was passed on December 23, 2021, and it incorporated some of the suggestions made by the Committee. Key features of the Bill and related recommendations of the Committee include:

- **Enhanced punishment:** The Bill mandated death penalty for certain offences against women and children, such as rape. It also enhanced the punishment for certain offences such as throwing acid and providing false information against a person to humiliate, extort, threaten, defame, or harass them. Making false complaints was punishable with imprisonment for a maximum of one year. The Committee recommended increasing the term of imprisonment to a minimum of one and a maximum of three years. The Bill as passed included this change.
- **Timelines:** The Bill proposed a shorter timeline for the completion of investigation, trial, and disposal of appeal for certain offences. It prescribed a period of 15 days (extendable by seven days) for completion of investigation. The Committee observed that this curtailed period may affect the merits of the investigation. It recommended increasing this period to 30 days, extendable by a further 30 days. The Bill as passed incorporated this recommendation.

### 73% of the Bills received assent from the Governor within a month

A Bill must receive the assent of the Governor or the President to become an Act. Article 200 of the Constitution empowers the Governor to: (i) grant assent, (ii) withhold assent, (iii) return the Bill for reconsideration, or (iv) reserve the Bill for the consideration of the President.<sup>1</sup> The Constitution does not provide any timeframe within which assent should be given by the Governor. In 2021, 73% of the Bills received the assent of the Governor within a month. In Bihar and Uttar Pradesh, the average number of days taken by the Governor to give assent was seven days. This number was 94 days for Jharkhand and 61 days for Tripura.

**Figure 7: Time taken by Governor to give assent to Bills passed in 2021**



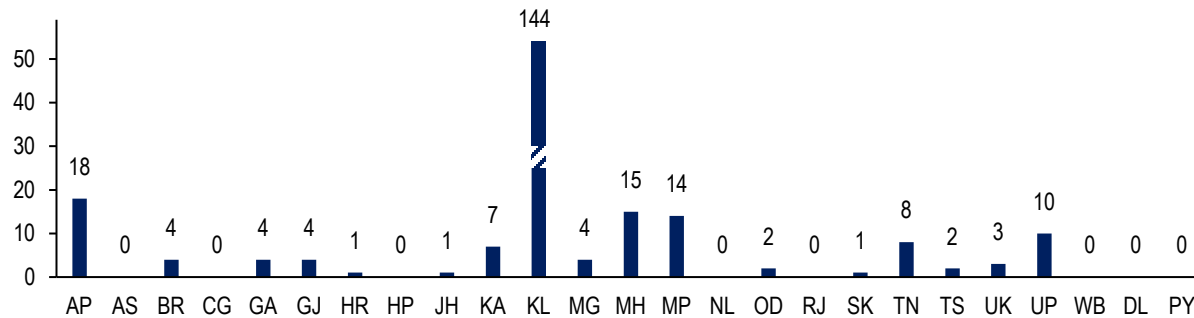
Note: The chart above only includes Bills that were passed in 2021 and have received assent as of April 2022; The chart excludes Odisha, Sikkim, Tamil Nadu, and does not include a few of the Bills of Punjab and Mizoram.

Sources: Assembly websites, E-Gazette of various states and Right to Information requests; PRS.

### Kerala promulgated 144 Ordinances; other states on average issued four

The Constitution gives some law-making powers to the Executive as well. Article 213 empowers the Governor of the state to promulgate Ordinances in exceptional circumstances.<sup>1</sup> Ordinances are temporary laws that the government can make when immediate action is required and the legislature is not in session. Ordinances have to be approved by the legislature within six weeks of its next meeting, after which they lapse. The Supreme Court has held that the Ordinance route for law making should be used only under exceptional circumstances, and should not substitute the law-making powers of the Legislature.<sup>11</sup> In 2021, 17 out of 25 states promulgated Ordinances. The Kerala government promulgated the highest number of Ordinances (144) followed by Andhra Pradesh (18) and Maharashtra (15). In Kerala and Andhra Pradesh, all Bills replacing these Ordinances became Acts in 2021. Note that these numbers exclude Appropriation Ordinances.

**Figure 8: Number of Ordinances promulgated by states in 2021**



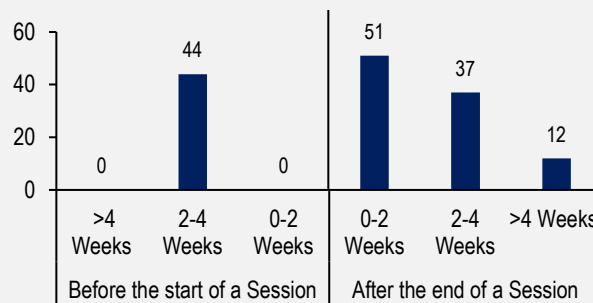
Note: The chart above does not include Arunachal Pradesh, Manipur, Mizoram, Punjab and Tripura; The projection for Kerala is not to scale.

Sources: State Gazettes, Assembly websites of various states; PRS.

#### Ordinances promulgated by Kerala in 2021

Kerala promulgated 144 Ordinances in 2021. This is despite the assembly having the highest number of sittings in the country and being the only one that met for more than 60 days. Almost 80% of the ordinances were re-promulgated after their expiry. 40 Ordinances were promulgated thrice and two were promulgated four times. Ordinances are promulgated in the inter-session period when immediate action is required. In Kerala, 51 Ordinances were promulgated within two weeks after a session ended. 44 Ordinances were promulgated 20 days before a session started.

**Figure 9: Gap between Session dates and date of Promulgation of Ordinances in Kerala**



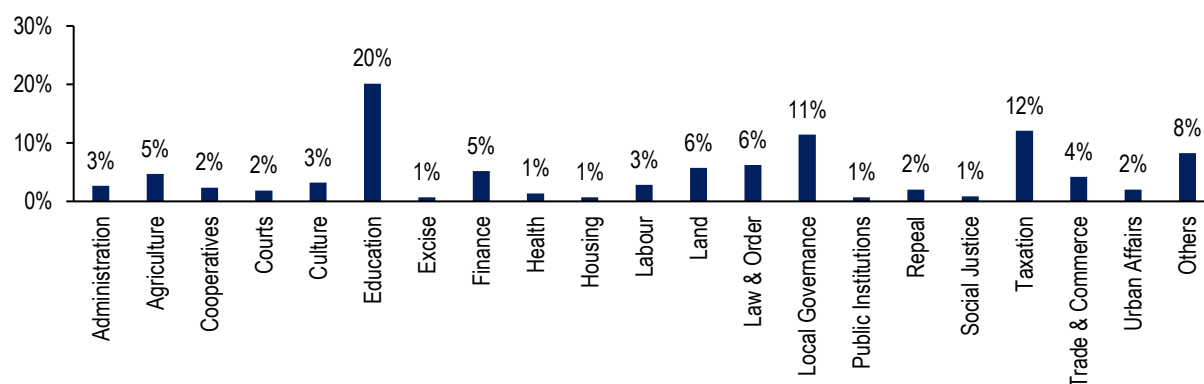
Sources: Kerala Legislative assembly website; PRS.

## LEGISLATION BY SUBJECTS

State legislatures make laws on subjects in the State List and the Concurrent List of the Constitution.<sup>1</sup> These include subjects such as law and order, police, health, education, and land. They also pass laws to approve the state government's expenditure and tax proposals. The following section discusses the laws passed by states across various subjects. Note that the analysis in this section does not include Appropriation Bills.

In 2021, apart from taxation (12%), education (20%), local government (11%), land (6%), and law and order (6%) saw the highest number of Bills passed.

**Figure 10: Subject-wise laws passed by states in 2021**



Sources: State Gazettes, Assembly websites of states; PRS.

### Education

In 2021, 23 states passed laws to establish new universities. Some of these laws established universities dedicated to skill development (Gujarat, Maharashtra, Punjab, and Sikkim), and sports (Bihar, Haryana, and Uttar Pradesh).

Some states passed laws to introduce administrative changes in higher education. For instance, the Maharashtra Public Universities Act, 2016 provided for a committee to recommend suitable names to the Chancellor, for appointment of the Vice-Chancellor of a university. The Act was amended to provide for such names to be sent to the state government, instead of the Chancellor.<sup>12</sup>

In September 2021, the Tamil Nadu Legislature passed a Bill to amend the eligibility for admissions to medical colleges. The Bill proposes to use Class 12 marks, instead of NEET scores, as a selection criterion for admissions to undergraduate medical courses in the state.<sup>13</sup> The Bill is still awaiting the President's assent. Note that Tamil Nadu had previously passed a similar Bill in 2017 to exempt students from NEET.

The Uttar Pradesh Education Service Tribunal Bill, 2021 was introduced and passed in February 2021.<sup>14</sup> The Bill provides for setting up the Uttar Pradesh Education Services Tribunal. The Tribunal will help in resolving disputes involving service matters of teachers and non-teaching employees of primary, secondary and higher educational institutions.

### Law and Justice

**Offences against women and children:** Maharashtra passed the Shakti Criminal Laws (Maharashtra Amendment) Bill, 2020 (Shakti Bill), and the Maharashtra Exclusive Special Courts (for certain offences against women and children under Shakti law) Bill, 2020, after they had been examined by a Joint Committee (see box on page 3).<sup>15</sup> The Shakti Bill enhances the punishment under existing laws for certain offences against women and children (such as rape and sexual harassment). It also limits the time for conducting investigation to 15 days, and for completing trial to 30 days. The Special Courts Bill provides for the establishment of special courts for the speedy trial of certain offences against women and children.

Over the years, several states have made similar amendments to existing laws (such as the Indian Penal Code, 1860) to enhance punishments for certain offences related to women. These include Andhra Pradesh, Arunachal Pradesh, and Chhattisgarh.<sup>16,17,18</sup> Andhra Pradesh passed the Disha Bill, 2019 to provide stricter punishments (including the death penalty) for certain crimes against women.<sup>19</sup> Both the Maharashtra and Andhra Pradesh laws set up: (i) exclusive courts to try offences against women and children, and (ii) electronic Women and Children Offenders

Registries to capture and maintain details of persons convicted under these laws.<sup>20,21</sup> These registries will be made available to law enforcement agencies.

**Damages to property:** Madhya Pradesh, Haryana and Tripura passed Bills to provide for recovery of damages to public or private property during disturbances to public order.<sup>22,23,24</sup> Uttar Pradesh had enacted a similar law in 2020.<sup>25</sup> The Madhya Pradesh law sets up a tribunal to decide on compensation claims for damages to property during strikes, riots, processions, or protests. The tribunal may impose the recovery of double the amount of damages incurred by an individual or the government as compensation. In addition, if the compensation decided by the tribunal is not paid within 15 days from the date of order, the accused person will be liable to pay interest over the compensation amount.

**Protection of religious structures:** Karnataka introduced a Bill to protect religious structures constructed in public places prior to the commencement of the Bill.<sup>26</sup> The Bill defines religious structures to include temple, church, mosque, Gurudwara, Bodh Vihar, and Majar constructed in a public place without authority of law. It also prohibits unauthorised religious structures and constructions in public places in the future.

**Anti-lynching:** Jharkhand passed the Jharkhand (Prevention of Mob Violence and Mob Lynching) Bill, 2021.<sup>27</sup> In cases where lynching results in the death of a person, the penalty will be rigorous imprisonment for life and a minimum fine of five lakh rupees which may be extended up to Rs 25 lakh. The Bill also designates a senior police officer as Nodal Officer to monitor and prevent incidents of mob violence. Rajasthan and West Bengal had passed similar laws in 2019, and Manipur in 2018.<sup>28,29,30</sup>

**Preservation of cattle:** Assam replaced a law from 1950 to preserve cattle by regulating their slaughter.<sup>31,32</sup> The Bill prohibits the slaughter of cows of all ages. Bulls and bullocks, on the other hand, may be slaughtered if they are: (i) over 14 years of age, or (ii) permanently incapacitated due to accidental injury or deformity. The Bill also restricts transporting cattle and prohibits the sale of beef within a five-kilometre radius of a temple. Karnataka also passed a similar Bill in 2021.<sup>33</sup> 24 states/UTs have laws prohibiting the slaughter of cows.<sup>34</sup> States such as Gujarat, Rajasthan, Uttar Pradesh, and Haryana completely prohibit: (i) the slaughter of cows, bulls and bullocks, and (ii) the sale or purchase of beef within the state.<sup>35,36,37,38</sup>

**Table 2: Restrictions on cattle slaughter under the cattle preservation laws of select states**

	Assam	Gujarat	Haryana	Karnataka	Madhya Pradesh	Maharashtra	Rajasthan	Tamil Nadu	Uttar Pradesh
<b>Cow</b>	Prohibited	Prohibited	Prohibited	Prohibited	Prohibited	Prohibited	Prohibited	Prohibited <sup>#</sup>	Prohibited
<b>Bulls and Bullocks</b>	Up to the age of 14 years	Prohibited	Prohibited	Prohibited	Prohibited	Prohibited	Prohibited	Up to the age of 10 years	Prohibited
<b>Buffaloes</b>	Not covered <sup>a</sup>	Not allowed if useful	Not covered	Up to the age of 13 years	Not covered	Not allowed if useful	Not covered	Up to the age of 10 years	Not covered
<b>Certificate for slaughter</b>	Required	Required	-	Required	-	Required	-	Required	-

Note: <sup>a</sup>As per news reports, the definition of “cattle” under the Bill was amended to exclude buffaloes. <sup>#</sup>Prohibited through a government order in 1976.

Sources: Respective state Acts; PRS.

**Religious conversion:** In 2021, several states including Uttar Pradesh, Madhya Pradesh, and Gujarat passed Bills regulating religious conversions.<sup>39,40,41</sup> Gujarat High Court had put a stay order on the 2021 Act.<sup>42</sup> Karnataka introduced a Bill (the Karnataka Protection of Right to Freedom of Religion Bill, 2021) to prohibit unlawful conversion of religion by force, misrepresentation, undue influence, allurement, fraud, or promise of marriage. Under the Bill, any marriage done for the sole purpose of unlawful conversion will be declared void.<sup>43</sup> The Bill was passed by the assembly and has not been passed by the Legislative Council. An Ordinance with the same provisions as the Bill was promulgated in May 2022.<sup>44</sup> Six other states have similar laws (Odisha, Arunachal Pradesh, Chhattisgarh, Jharkhand, Uttarakhand, and Himachal Pradesh).<sup>45,46,47,48,49</sup>

**Online gaming:** Several states introduced laws related to online gaming. These include Meghalaya, Tamil Nadu, Karnataka, Nagaland, Telangana, Andhra Pradesh, and Sikkim.<sup>50,51,52,53,54,55,56</sup> The Tamil Nadu Gaming Act, 1930 was amended to impose a ban on games played for a wager, bet, or other stakes in cyberspace. These amendments were struck down by the Madras High Court in August 2021.<sup>57</sup> Similarly, the Karnataka Police (Amendment) Act, 2021 which criminalised wagering, betting or risking money online on the unknown result of an event, was struck down by the Karnataka High Court.<sup>58</sup>



### High Court decisions on online gaming laws in 2021

Karnataka and Tamil Nadu amended their respective laws to ban all forms of online betting, except lottery and horse racing. The amendments criminalised all forms of betting associated with games of 'chance'. The Tamil Nadu Gaming and Police Laws (Amendment) Act, 2021 banned online games including online rummy and online poker with stakes. These amendments were struck down by the Karnataka and Madras High Courts respectively.<sup>58,59</sup> The Karnataka government has challenged the High Court judgement before the Supreme Court. The main grounds for striking down these amendments include:

- Betting and gambling fall under the State List of the Constitution. The Supreme Court has held that this does not cover games of skill. Thus, states may ban games of chance, but not games of skill such as online rummy and poker.
- A game of skill does not become a game of chance, whether played offline or online. A blanket ban on all forms of online games is unreasonable and disproportionate, since it negates the element of skill altogether.

**Prison development:** Karnataka passed a Bill to constitute the Karnataka Prison Development Board.<sup>60</sup> Functions of the Board include: (i) examining the living standards of prisoners, (ii) formulating correctional and job-oriented programs so that inmates can re-assimilate into society, and (iii) developing prison industries and ensuring the welfare of prisoners and prison staff.

## Health

In 2021, Gujarat, Kerala and Tamil Nadu state assemblies passed Clinical Establishment Bills.<sup>61,62,63</sup> The Gujarat Clinical Establishments (Registration and Regulation) Bill, 2021 aims at regulating and controlling the private health care sector in the state. The Bill seeks to ensure a uniform standard of facilities and services by the clinical establishments throughout the state.

The Kerala Clinical Establishments (Registration and Regulation) Amendment Bill, 2021 replaced an Ordinance to extend the validity of the provisional registration of clinical establishments from two years to three years from the date of issuance of the certificate of registration.<sup>64</sup> Kerala also passed the Kerala State Medical Practitioners Bill, 2021 to unify the provisions of the Travancore-Cochin Medical Practitioners Act, 1953 and the Madras Medical Registration Act, 1914.<sup>65,66,67</sup> The Bill provides for the registration of practitioners in the field of modern medicine, Indian systems of medicine and homoeopathic medicine in the state.

Kerala also introduced the Kerala Public Health Bill, 2021 that replaces the Madras Public Health Act, 1939, and the Travancore-Cochin Public Health Act, 1955 to provide for a uniform statutory health regulation regime in the state. The Bill sets up a three-tier structure for health governance. It designates existing officials as State Public Health Authority, District Public Health Authorities, and Local Public Authorities. It also lays down their duties and powers in areas like the control of communicable and non-communicable diseases, water supply, vector control, and sanitary conveniences.<sup>68</sup> The Bill has been referred to a Select Committee.

Jharkhand and Chhattisgarh passed their respective Cigarettes and Other Tobacco Products Amendment Bills in 2021.<sup>69,70</sup> Both the Bills provide that running a 'Hookah Bar' will be punishable with imprisonment for a minimum of one year and a maximum term of three years, along with a fine.

## Finance

**Fiscal Responsibility and Budget Management (FRBM):** Every state has its own Fiscal Responsibility and Budget Management (FRBM) law to keep its borrowing in check. These laws limit the outstanding liabilities, revenue deficit, and fiscal deficit of the state governments. Fiscal deficit is the difference between receipts and expenditure of the government, which it meets through borrowings.

Given the shortage of financial resources with states due to COVID-19, the central government allowed states to borrow up to 5% of Gross State Domestic Product (GSDP) in the financial year 2020-21 under certain conditions.<sup>71</sup> 19 states including Andhra Pradesh, Assam, Jharkhand, Telangana, and Uttar Pradesh amended their respective FRBM acts to reflect a higher borrowing space.<sup>72,73,74,75,76,77</sup>

Usually, the FRBM laws limit the fiscal deficit to 3% of GSDP. This can be further increased to 3.5% of GSDP if states meet certain requirements. In 2021-22, the central government increased the fiscal deficit permitted for states to 4% of GSDP. States have also been allowed additional borrowing up to 0.5% of GSDP upon completing certain power sector reforms.<sup>78</sup>

The 15<sup>th</sup> Finance Commission in its report recommended that the normal limit for net borrowings of State Governments may be fixed at 4% of GSDP in 2021-22, 3.5% in 2022-23 and be maintained at 3% of GSDP from 2023-24 to 2025-26.<sup>79</sup> Note that the FRBM Act of Andhra Pradesh sets the state's fiscal deficit limit for the year 2021-22 at 5%.

Andhra Pradesh also increased the limit of annual incremental guarantees (of borrowings of state public sector enterprises) in a financial year from 90% of the total revenue receipts of the previous year to 180%. A new clause was inserted in the Andhra Pradesh Fiscal Responsibility and Budget Management Act, 2005 to prescribe higher limits of revenue deficit from 2021-22 to 2025-26.<sup>80</sup>

**Taxation:** Nine states passed laws amending different taxes that are imposed on motor vehicles.<sup>81,82,83,84,85,86,87,88,89</sup> Meghalaya passed the Meghalaya (Sale of Petroleum and Petroleum Products including Motor Spirit) Taxation (Amendment) Bill, 2021 to amend tax on the sales of goods like petroleum coke, crude oil etc. Andhra Pradesh amended the registration tax, life tax, and green tax imposed on vehicles.

## Labour

Labour falls under the Concurrent List of the Constitution.<sup>90</sup> Thus, both Parliament and state legislatures can make laws regulating labour in the country. States regulate labour by either passing their own laws or amending central laws in their application to states.

**Reservation for local candidates:** Haryana and Jharkhand enacted laws reserving 75% of specified jobs in private establishments in the state for local candidates.<sup>91,92</sup> The Haryana Act was challenged before the Punjab and Haryana High Court, which stayed its implementation. The Supreme Court has set aside the stay.<sup>93,94</sup>

**Table 3: Comparison of key provisions of state laws providing reservation in private jobs for locals**

State	Passing year	Jobs	Quantum of reservation
Jharkhand	2021	Salary up to Rs 40,000 per month	75%
Haryana	2020	Salary up to Rs 50,000 per month	75%
Andhra Pradesh	2019	Jobs in industry/factories	At least 75%

Sources: Respective state Acts; PRS.

**Contract labour:** The Contract Labour (Regulation and Abolition) Act, 1970 regulates the employment of contract labour in establishments which employ 20 or more workers as contract labour. Gujarat amended the Act in its application to the state to increase this threshold from 20 to 50 workers.<sup>95</sup> Note that in 2020, Parliament passed the Occupational Safety, Health and Working Conditions Code, 2020 which repeals the 1970 Act. The 2020 Code regulates the employment of contract labour in establishments which employ 50 or more workers as contract labour.<sup>96</sup> However, the Code is yet to be notified.

**Employee welfare:** Kerala passed several Bills related to welfare funds, including the Kerala Employment Guarantee Workers' Welfare Fund Bill, 2021.<sup>97</sup> The Bill sets up a Fund for payment of pension and other benefits to workers under the Mahatma Gandhi National Rural Employment Guarantee Scheme, and the state's Ayyankali Urban Employment Guarantee Scheme. Three other Bills passed by the Kerala assembly, and Bills passed by Tamil Nadu and Punjab, increase the amount paid by the employees and the employer (or the government) to the respective Welfare Funds.<sup>98,99,100,101,102</sup>

## Industry, Trade and Commerce

States are constitutionally empowered to make laws to facilitate trade and commerce within their state boundaries. The central government can make laws related to trade and commerce across states, and with foreign countries.

**Shops and Establishments Bills:** The central government had proposed the Model Shops and Establishment (Regulation of Employment and Conditions of Service) Bill, 2016 for states to either adopt entirely, or to guide modification of their existing laws. In 2021, Goa, Karnataka, Kerala and Tripura amended their Shops and Establishments Acts.<sup>103,104,105,106,107</sup> The Goa Bill amends its original Act to simplify the renewal process for a registration certificate.<sup>108</sup> The Bill mandates that the process must be completed in seven working days. The Kerala Bill amends the original Act to introduce automated systems to renew various certificates including the registration certificate. The Tripura Bill aims to simplify the process of registration to enable ease of doing business.

**Ease of doing business:** Goa enacted the Goa Investment Promotion and Facilitation of Single Window Clearance Act, 2021. The Act creates the Goa Investment Promotion and Facilitation Board.<sup>109</sup> The Board will promote investment in the state and provide investment facilitation services to procure speedy clearances for setting up an enterprise in the state. The Chief Minister will chair the Board. Manipur also enacted a similar law to create the Manipur Industrial Single Window Clearance Agency.<sup>110</sup> The Agency will supervise and administer the speedy processing of clearances. It will also issue clearances required for setting up industries and service sector undertakings in the state. The Agency will be chaired by the Chief Minister, and the Minister of Textile, Commerce and Industry will be the Vice-Chairman.

Punjab enacted the Punjab Anti Red Tape Act, 2021.<sup>111</sup> This Act mandates the government-to-business and government-to-citizens service providers to redesign their processes to reduce the burden of compliance by at least 50%. These services include those involving requests or applications for licenses, renewal of applications, and permits. Kerala passed the Kerala Micro, Small and Medium Enterprises Facilitation (Amendment) Bill, 2021.<sup>112</sup> The Bill mandates that the approvals and licenses required to set up enterprises should be issued within seven working days.

## Agriculture

In 2021, states passed several laws related to agriculture (including animal husbandry and fisheries). These laws encompass a range of subject matters, such as agriculture marketing and agricultural land laws.

Several states, including Haryana, Maharashtra, and Goa passed Bills to amend their agricultural produce markets Acts.<sup>113,114,115</sup> Agriculture marketing in most states is regulated by the Agriculture Produce Marketing Committees (APMCs). These committees are established by the state government through their APMC Acts. The model Agricultural Produce and Livestock Marketing (Promotion and Facilitation) Act, that the central government released in 2017, provides states with a template to enact legislation on this subject.<sup>116</sup>

The Maharashtra assembly passed the Maharashtra Agricultural Produce Marketing (Development and Regulation) (Third Amendment) Bill, 2021 to levy and collect user charges for the use of any place or facility provided by the Market Committee within the market area. Such charges may be collected from persons including (i) traders, (ii) commission agents, (iii) brokers, and (iv) warehouse workers.<sup>117</sup>

In Uttar Pradesh, a law was enacted to ensure that payment of cane price to sugarcane farmers is done in a timely manner.<sup>118</sup> The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Amendment) Act, 2021 empowers the state government to forfeit the entire loan or investment amount given by a defaulter sugar factory to a subsidiary company. The forfeited amount may be equal to the outstanding cane arrear amount.

### Amending the Central Farm Laws

During the year, several states, including Tamil Nadu and Punjab, passed resolutions against the three Farm Bills which were passed by the central government in September 2020. Three Bills were introduced in the Maharashtra assembly to amend the central farm laws in their application to the state.<sup>119,120,121</sup> These Bills changed certain provisions in the farm laws. For example, the central Acts allowed buyers to trade outside the APMC markets without a licence. The Maharashtra Bill amended this to require traders to obtain a licence to trade in any regulated agricultural produce. The central laws penalised failure to make timely payments to farmers. The Maharashtra Bills made these a criminal offence. The Maharashtra Bills also mandated that price paid to farmers (as per the farming agreements) must not be below MSP.

Since the Maharashtra Bills had provisions inconsistent with the central farm laws, they needed the President's assent for enactment. However, on November 29, 2021, Parliament repealed the three central farm laws.<sup>122</sup> Subsequently, the Maharashtra government also withdrew its farm Bills.

## Land

Land is a state subject, and it covers aspects such as land rights, land revenue, and the transfer of agricultural land. However, some aspects of land like acquisition and requisitioning of property and transfer of property other than agricultural land, are under the concurrent list.

Tripura and Mizoram passed Bills related to the leasing of agricultural land. The Tripura Agricultural Land Leasing Bill, 2021 and the Mizoram Agricultural Land Leasing Bill, 2021 aim to improve agricultural efficiency by allowing the leasing of agricultural land to the landless and semi-landless poor and also provide them with loans through credit institutions and insurance.<sup>123,124</sup> The provisions of these Bills are in line with the Model Agricultural Land Leasing Act, 2016 which was released by Niti Aayog.<sup>125</sup>

Andhra Pradesh passed the Andhra Pradesh Agricultural Land (Conversion for Non-Agricultural purposes) (Amendment) Bill, 2021.<sup>126</sup> The Bill increases the tax to convert agricultural land to non-agricultural land from 3% to 5%.

Tripura, Rajasthan, Madhya Pradesh, and Karnataka passed Bills to amend their existing Land Revenue Acts in 2021.<sup>127,128,129,130</sup> Under the Rajasthan Land Revenue Act, 1956, government land may be granted for storing household waste, stable litter, cattle dropping, and fodder for cattle. The Statement of Reasons of the Bill amending the Act stated that such land was being used for any purpose other than residential uses and permanent structures were being erected.<sup>131</sup> The Bill provides that if such land could not be used for any purpose except residential use,

then it will be allotted to the person to whom it was granted. This allotment will be done after payment of the premium as prescribed by the state Board of Revenue.

Madhya Pradesh passed the Madhya Pradesh Land Revenue Code (Amendment) Bill, 2021.<sup>132</sup> The Bill aims to create cyber tehsils, comprising of one or more districts along with its headquarter. The Bill also creates a post of cyber tehsildar, who will be a Revenue officer. The cyber tehsildar will have the same duties and powers as a tehsildar.

Uttar Pradesh and Goa amended their respective Land Revenue Codes.<sup>133,134</sup> These amendments reduced the fine charged from companies, trusts, and societies for purchasing land without prior government approval. The fine has been reduced from 50% of the cost of land to 10%.

Goa passed the Goa Bhumiputra Adhikarini Bill, 2021 to provide for a mechanism to give ownership rights to self-occupied resident of the dwelling units.<sup>135</sup> The Bill recognises a person who is residing in the state of Goa for at least 30 years and occupies a dwelling unit as a 'Bhumiputra'. However, note that the Bill was not sent to the Governor for assent.<sup>136</sup>

## Housing and Urban Development

Assam and Uttarakhand passed new Bills to regulate tenancy in their state.<sup>137,138</sup> Uttar Pradesh also passed a Bill to regulate tenancy in the urban areas of the state.<sup>139</sup> Most of the provisions of these Bills are similar to the Model Tenancy Act, 2021 which was released by the central government in June 2021.<sup>140,141</sup> The Assam Act sets up a rent authority, rent court and rent tribunal. It provides that all tenancies must have a written agreement that must be intimated to the Rent Authority. The landlord must apply to the Rent Authority to evict a tenant, and eviction will be allowed only on certain conditions such as refusal to pay the agreed rent. The Authority will resolve disputes related to revision of rent, and determine revised rates in such cases. The Rent Court will adjudicate appeals against the Rent Authority's orders. Appeals against the Rent Court's orders will lie with the Rent Tribunal.

## Local Governance

Local Governance includes the governance of urban local bodies and rural local bodies. The Municipal Corporations (in large urban areas such as cities), Municipalities (in smaller urban areas such as large towns), and Nagar Panchayats (in areas transforming from rural to urban) constitute urban local bodies. Panchayats at village, intermediate, and district levels constitute rural local bodies.

**Reservation for Other Backward Classes:** Maharashtra enacted a legislation amending the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, and Maharashtra Village Panchayat Act for Zilla Parishads, Panchayat Samiti and Gram Panchayats.<sup>142,143</sup> The 2021 amendment caps the reservation granted to OBCs at 27% in urban and rural local bodies. Odisha also introduced a similar Bill to provide reservation of up to 27% under the Odisha Municipal Laws (Amendment) Bill, 2021.<sup>144</sup> Note that the limit is set at 27% because the Supreme Court has held that total reservations should not breach the 50% mark.<sup>145</sup>

**Election of Heads of Local Bodies:** In 2021, fifteen states enacted laws related to election of local bodies.<sup>146,147,148,149,150,151,152,153,154,155,156,157,158,159</sup> In Uttarakhand, the Panchayati Raj (Second Amendment) Bill, 2021 was passed to amend the Uttarakhand Panchayati Raj Act, 2016. The Bill provides for an administrator appointed by State Government to hold various posts (of Pradhan in the case of Gram Panchayat, Pramukh in the case of Kshettra Panchayat and Chairman in the case of Zila Panchayat) when it is not feasible to conduct elections to Gram Panchayats, Kshettra Panchayats or Zila Panchayats before the expiration of their term.

**Impact of COVID-19:** The workload of municipal bodies increased during and after the pandemic. In view of this, the Andhra Pradesh assembly passed the Municipal Laws (Second) Amendment Bill, 2021. The Bill amends the Andhra Pradesh Municipalities Act, 1965 and Municipal Corporations Act, 1955 to provide for two Deputy Mayors in the case of Municipal Corporation and two vice chairpersons in the case of Municipalities/Nagar Panchayats.<sup>160</sup>

## Administration

Haryana enacted the Haryana Parivar Pehchan Act, 2021.<sup>161</sup> The Act sets up an authority to assign unique IDs to families (Parivar Pehchan number). This number will be used to identify beneficiaries for the delivery of benefits, subsidies, schemes and services.

Uttarakhand passed the Uttarakhand (Uttar Pradesh) Public Services (Tribunal) (Amendment) Bill, 2021.<sup>162</sup> The Bill amends the 1976 Act to increase the maximum age for the chairman and other members of the state administrative tribunal. The maximum age of the chairman is increased from 67 to 70 years and the maximum age for other members is increased from 65 to 67 years.

Punjab passed the Punjab Official Language (Amendment) Bill, 2021.<sup>163</sup> The Bill inserts a provision to penalise any official who does not use Punjabi, written in the Gurmukhi script, for all official correspondence. West Bengal passed the West Bengal Official Language (Amendment) Bill, 2021 to include Telugu language in the list of the recognized Official Languages.<sup>164</sup>

Andhra Pradesh passed the Andhra Pradesh Decentralization and Inclusive Development of All Regions Repeal Bill, 2021.<sup>165</sup> The Bill repeals two Acts of 2020 which provided for establishing three capitals in the state, one each for executive, legislative and judicial purposes.

## Power

The Jharkhand Green Energy Cess Bill, 2021 that was introduced in the budget session of the assembly provides for levying a cess of Rs 0.15 per unit from companies that produce power from conventional sources and some other organisations. In addition, the Bill states that the cess would not be applicable to power companies where the state owns a majority stake.<sup>166</sup>

The Punjab assembly passed: (i) the Punjab Renewable Energy Security Reform, Termination, and Redetermination of Power Tariff Bill, 2021 and (ii) the Punjab Energy Security, Reform, Termination and Re-Determination of Power Tariff Bill, 2021.<sup>167,168</sup> The two Bills terminate all clauses impacting tariff in the long-term Power Purchase Agreements between the Punjab State Power Corporation Limited and power generators. The Bills refer these agreements to the Punjab State Electricity Regulatory Commission for re-determination of tariff.

## APPENDIX 1: LIST OF ACTS OF STATES IN 2021

The List includes state laws that were available on state assembly websites and state gazettes.

### Andhra Pradesh

1. [The Andhra Pradesh Medical Education and Research Corporation \(APMERC\) Act, 2021](#)
2. [The Andhra Pradesh Survey and Boundaries \(Amendment\) Act, 2021](#)
3. [The Andhra Pradesh Panchayat Raj \(Amendment\) Act, 2020](#)
4. [The Andhra Pradesh Municipal Laws \(Amendment\) Act, 2021](#)
5. [The Andhra Pradesh Municipal Laws \(Second Amendment\) Act, 2021](#)
6. [The Andhra Pradesh Panchayat Raj \(Amendment\) Act, 2021](#)
7. [The Andhra Pradesh Self Help Groups \(SHG\) Women Co-contributory Pension \(Amendment\) Act, 2021](#)
8. [The Andhra Pradesh Bovine Breeding \(Regulation of Production & Sale of Bovine Semen and Artificial Insemination Services\) Act, 2021](#)
9. [The Andhra Pradesh Rights in Land and Pattadar Pass Books \(Amendment\) Act, 2021](#)
10. [The Andhra Pradesh Assigned Lands \(Prohibition of Transfers\) \(Amendment\) Act, 2021](#)
11. [The Andhra Pradesh \(Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor\) \(Amendment\) Act, 2021](#)
12. [Sri Venkateswara Institute of Medical Sciences University \(Amendment\) Act, 2021](#)
13. [The Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments \(Amendment\) Act, 2021](#)
14. [The Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments \(Second Amendment\) Act, 2021](#)
15. [The Andhra Pradesh Education \(Amendment\) Act, 2021](#)
16. [The Andhra Pradesh Higher Education Regulatory and Monitoring Commission \(Amendment\) Act, 2021](#)
17. [The Municipal Corporations \(Amendment\) Act, 2021](#)
18. [The Andhra Pradesh Decentralization and Inclusive Development of all Regions Repeal Act, 2021](#)
19. [The Andhra Pradesh Cinemas \(Regulatory\) \(Amendment\) Act, 2021](#)
20. [The Andhra Pradesh Motor Vehicles Taxation \(Amendment\) Act, 2021](#)
21. [The Andhra Pradesh Private Universities \(Establishment and Regulation\) \(Amendment\) Act, 2021.](#)
22. [The Andhra Pradesh State Educational Institutions \(Reservation in Teachers Cadre\) Act, 2021](#)
23. [The Andhra Pradesh Agricultural Land \(Conversion for Non-Agricultural purposes\) \(Amendment\) Act, 2021](#)
24. [The Andhra Pradesh Universities \(Amendment\) Act, 2021](#)
25. [The Jawaharlal Nehru Technological Universities \(Amendment\) Act, 2021](#)
26. [The Andhra Pradesh Value Added Tax \(Amendment\) Act, 2021](#)
27. [The Andhra Pradesh Goods and Services Tax \(Amendment\) Act, 2021](#)
28. [The Andhra Pradesh Road Development Corporation \(Amendment\) Act, 2021](#)
29. [The Andhra Pradesh Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
30. The Andhra Pradesh State Commission for Scheduled Castes Act, 2019
31. [The Andhra Pradesh Electricity Duty \(Amendment\) Act, 2020](#)

### Assam

1. [The Bodo Kachari Welfare Autonomous Council Act, 2020](#)
2. [The Matak Autonomous Council \(Amendment\) Act, 2020](#)
3. [The Assam Micro Finance Institutions \(Regulation of Money Lending\) Act, 2020](#)
4. [The Kamatapur Autonomous Council \(Amendment\) Act, 2020](#)
5. [The Moran Autonomous Council \(Amendment\) Act, 2020](#)
6. The Assam Education (Provincialisation of Services of Non-Teaching staff of Venture Educational Institutions) (Amendment) Act, 2020

7. [The Assam Ease of Doing Business \(Amendment\) Act, 2020](#)
8. [The Assam Repealing Act, 2020](#)
9. [The Assam Official Language \(Amendment\) Act, 2020](#)
10. [The Assam Tea Plantations Provident Fund and Pension Fund and Deposit Linked Insurance Fund Scheme \(Amendment\) Act, 2020](#)
11. [The Assam Municipal Employees Act, 2021](#)
12. [The Assam Co-operative Societies \(Amendment\) Act, 2021](#)
13. [The Assam Taxation \(On Specified Lands\) \(Amendment\) Act, 2021](#)
14. [The Assam Goods and Services Tax \(Amendment\) Act, 2021](#)
15. [The Assam Value Added Tax \(Amendment\) Act, 2021](#)
16. [The Bengal, Agra and Assam Civil Courts \(Assam Amendment\) Act, 2021](#)
17. [The Assam Agricultural Income Tax \(Amendment\) Act, 2021](#)
18. [The Assam Cattle Preservation Act, 2021](#)
19. [The Assam Electricity Duty \(Amendment\) Act, 2021](#)
20. [The Indian Stamp \(Assam Amendment\) Act, 2021](#)
21. [The Assam Professions, Trades, Callings and Employments Taxation \(Amendment\) Act, 2021](#)
22. [The Assam Women's University \(Amendment\) Act, 2021](#)
23. [The Assam Tenancy Act, 2021](#)
24. [The Majuli University of Culture \(Amendment\) Act, 2021](#)
25. [The Assam Municipal \(Amendment\) Act, 2021](#)
26. [The Assam Municipal \(Second Amendment\) Act, 2021](#)
27. [The Assam Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
28. The Assam Employees' Parent Responsibility and Norms for Accountability and Monitoring (Amendment) Act, 2021
29. [The Assam Municipal \(Third Amendment\) Act, 2021](#)
30. [The Assam Co-operative Societies \(Amendment\) Act, 2021](#)

#### **Arunachal Pradesh**

1. [The Arunachal Pradesh Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
2. The Arunachal Pradesh Indian Medicine Council (Amendment) Act, 2021
3. The Arunachal Pradesh Legislature Members (Prevention on Disqualifications) (Amendment) Act, 2021
4. The Arunachal Pradesh Ease of Doing Business Act, 2021
5. The Arunachal Pradesh Civil Court Act, 2021
6. The Arunachal Pradesh Goods and Services Tax (Amendment) Act, 2021
7. The Arunachal Pradesh Municipal Corporation (Amendment) Act, 2021
8. The Arunachal Pradesh (Re-organization of Districts) (Amendment) Act, 2021
9. [The Industrial Disputes \(Arunachal Pradesh Amendment\) Act, 2020](#)

#### **Bihar**

1. [The Bihar Special Armed Police Act, 2021](#)
2. [The Bihar Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
3. The Bihar Appropriation Excess Expenditure (1984-85) Act, 2021
4. [The Bihar Municipal \(Amendment\) Act, 2021](#)
5. [The Bihar Panchayat Raj \(Amendment\) Act, 2021](#)
6. [The Bihar Settlement of Taxation Disputes Act, 2021](#)

7. [The Bihar Lokayukta \(Amendment\) Act, 2021](#)
8. [The Bihar State University \(Amendment\) Act, 2021](#)
9. [The Bihar State University Service Commission \(Amendment\) Act, 2021](#)
10. [The Patna University \(Amendment\) Act, 2021](#)
11. [The Bihar State Higher Education Council \(Amendment\) Act, 2021](#)
12. [The Bihar Panchayat Raj \(Amendment\) Act, 2021](#)
13. The Aryabhata Knowledge University (Amendment) Act, 2021
14. [The Bihar University of Health Sciences Act, 2021](#)
15. [The Bihar Sports University Act, 2021](#)
16. [The Bihar Goods and Services \(Amendment\) Act, 2021](#)
17. [The Bihar Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
18. [The Bihar Engineering University Act, 2021](#)
19. The Bihar Technical Service Commission (Amendment) Act, 2021
20. [The Bihar Land Mutation \(Amendment\) Act, 2021](#)

#### **Chhattisgarh**

1. [The Prisoners \(Chhattisgarh Amendment\) Act, 2021](#)
2. [The Chhattisgarh Electricity Duty \(Amendment\) Act, 2021](#)
3. [The Chhattisgarh Private Universities \(Establishment and Operation\) \(Amendment\) Act, 2021](#)
4. [The Chhattisgarh Vidhan Mandal Sadasya Nirhartta Nivaran \(Amendment\) Bill, 2021](#)
5. [The Chhattisgarh Chandulal Chandrakar Memorial Medical College Durg \(Acquisition\) Act, 2021](#)
6. [The Chhattisgarh Kamadhenu University \(Amendment\) Act, 2020](#)
7. [The Chhattisgarh Krishi Upaj Mandi \(Amendment\) Act, 2020](#)
8. [The Chhattisgarh Municipalities \(Amendment\) Act, 2020](#)
9. [The Chhattisgarh Municipal Corporation \(Amendment\) Act, 2020](#)
10. [The Chhattisgarh Rent Control \(Amendment\) Act, 2020](#)
11. [The Chhattisgarh Fiscal Responsibility and Budget Management \(Amendment\) Act, 2020](#)
12. [The Indian Stamp \(Chhattisgarh Amendment\) Act, 2020](#)

#### **Delhi**

1. [The Delhi Goods and Services Tax \(Amendment\) Act, 2021](#)
2. [The NCT of Delhi \(Incredible India\) Bed and Breakfast Establishments \(Registration & Regulation\) \(Amendment\) Act, 2021](#)

#### **Goa**

1. [The Goa \(Regulation of House Building Advance\) Act, 2021](#)
2. [The Goa Lokayukta \(Amendment\) Act, 2021](#)
3. [The Goa Staff Selection Commission \(Amendment\) Act, 2021](#)
4. [The Goa Municipalities \(Amendment\) Act, 2021](#)
5. [The Goa Non-Biodegradable Garbage \(Control\) \(Amendment\) Act, 2021](#)
6. [The Goa Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
7. [The Goa Land Revenue Code \(Amendment\) Act, 2021](#)
8. [The Goa Regularisation of Unauthorised Construction \(Amendment\) Act, 2021](#)
9. The Goa Motor Vehicles Tax (Amendment) Act, 2021
10. The Court-Fees (Goa Amendment) Act, 2021



11. [The Goa Investment Promotion and Facilitation of Single Window Clearance Act, 2021](#)
12. [The Goa Laws \(Amendment\) Act, 2021](#)
13. [The Goa Goods and Services Tax \(Amendment\) Act, 2021](#)
14. [The Goa Housing Board \(Amendment\) Act, 2021](#)
15. [The Goa Town and Country Planning \(Amendment\) Act, 2021](#)
16. [The Goa Waste Management \(Amendment\) Act, 2021](#)
17. India International University of Legal Education and Research of the Bar Council of India Trust of Goa Act, 2021
18. [The Goa Mineral Development Corporation Act, 2021](#)
19. [The Goa Agricultural Tenancy \(Amendment\) Act, 2021](#)
20. [The Indian Stamp \(Goa Amendment\) Act, 2021](#)
21. [The Goa Agriculture Produce and Livestock Marketing \(Promotion and Facilitation\) Amendment Act, 2021](#)
22. [The Goa Barge \(Taxation on Goods\) \(Amendment\) Act, 2021](#)
23. [The Goa Public Gambling \(Amendment\) Act, 2021](#)
24. [The Goa \(Regulation of Film Shooting\) Act, 2021](#)
25. [The Goa Co-operative Societies \(Amendment\) Act, 2021](#)
26. [The Goa Panchayat Raj \(Amendment\) Act, 2021](#)
27. [The Goa Shops and Establishment \(Amendment\) Act, 2021](#)
28. [The Goa Public Lighting Duty Act, 2021](#)

#### **Gujarat**

1. [The Industrial Disputes \(Gujarat Amendment\) Act, 2020](#)
2. [The Contract Labour \(Regulation and Abolition\) \(Gujarat Amendment\) Act, 2020](#)
3. [The Gujarat Fiscal Responsibility \(Amendment\) Act, 2021](#)
4. [The Pandit Deendayal Petroleum University \(Amendment\) Act, 2021](#)
5. [The Gujarat Fire Prevention and Life Safety Measures \(Amendment\) Act, 2021](#)
6. [The Gujarat Ayurveda University Act, 2021](#)
7. [The Gujarat State Tax on Professions, Trades, Callings and Employments \(Amendment\) Act, 2021](#)
8. [The Small Cause Courts Laws \(Gujarat Amendment\) Act, 2020](#)
9. [The Gujarat Professional Medical Educational Colleges or Institutions \(Regulation of Admission and Fixation of Fees\) \(Amendment\) Act, 2021](#)
10. [The Gujarat Panchayats \(Amendment\) Act, 2021](#)
11. [The Gujarat Prohibition of Transfer of Immovable Property and Provision for Protection of Tenants from Eviction from premises in the Disturbed Areas \(Amendment\) Act, 2021](#)
12. [The Gujarat Private Universities \(Amendment\) Act, 2021](#)
13. The Gujarat Secondary and Higher Secondary Education (Amendment) Act, 2021
14. [The Gujarat Freedom of Religion \(Amendment\) Act, 2021](#)
15. [The Gujarat Clinical Establishments \(Registration and Regulation\) Act, 2021](#)
16. [The Gujarat Private Universities \(Second Amendment\) Act, 2021](#)
17. [The Gujarat Goods and Services Tax \(Amendment\) Act, 2021](#)
18. ["Kaushalya" the Skill University Act, 2021](#)
19. [The Child and Adolescent Labour \(Prohibition and Regulation\) \(Gujarat Amendment\) Act, 2020](#)

**Haryana**

1. [The Haryana Rural Development \(Amendment\) Act, 2021](#)
2. [The Haryana Goods and Services Tax \(Amendment\) Act, 2021](#)
3. [The Haryana Municipal Corporation \(Amendment\) Act, 2021](#)
4. [The Haryana Municipal \(Amendment\) Act, 2021](#)
5. [The Haryana Development and Regulation of Urban Areas \(Amendment\) Act, 2021](#)
6. [The Haryana Enterprises Promotion \(Amendment\) Act, 2021](#)
7. [The Haryana Yog Aayog Act, 2021](#)
8. [The Haryana Short Titles Amendment Act, 2021](#)
9. [The Haryana Recovery of Damages to Property During Disturbance to Public Order Act, 2021](#)
10. [The Haryana Panchayati Raj \(Amendment\) Act, 2021](#)
11. [The Haryana Contingency Fund \(Amendment\) Act, 2021](#)
12. [The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Areas \(Special Provisions\) Amendment Act, 2021](#)
13. [The Maharishi Balmiki Sanskrit University, Kaithal \(Amendment\) Act, 2021](#)
14. [The Haryana Lokayukta \(Amendment\) Act, 2021.](#)
15. The Haryana Enterprises Promotion (Second Amendment) Act, 2021
16. [The Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak \(Amendment\) Act, 2021](#)
17. [The Panchkula Metropolitan Development Authority Act, 2021](#)
18. [The Haryana Goods and Services Tax \(Second Amendment\) Act, 2021](#)
19. [The Haryana Public Examination \(Prevention of Unfair Means\) Act, 2021](#)
20. [The Haryana Parivar Pehchan Act, 2021](#)
21. [The Punjab Security of Land Tenures \(Haryana Amendment\) Act, 2021](#)
22. [The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development \(Haryana Amendment\) Act, 2021](#)
23. [The Haryana Pond and Waste Water Management Authority \(Amendment\) Act, 2021](#)
24. [The Haryana State Employment of Local Candidates Act, 2020](#)
25. The Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Amendment and Validation) Act, 2021
26. [The Panchkula Metropolitan Development Authority \(Amendment\) Act, 2021](#)
27. [The Haryana Management of Civic Amenities and Infrastructure Deficient Areas Outside Municipal Area \(Special Provisions\) Act, 2021](#)
28. The Punjab Land Revenue (Haryana Amendment) Act, 2020
29. The Haryana Excise (Amendment) Act, 2021
30. [The Punjab Labour Welfare Fund \(Haryana Amendment\) Act, 2021](#)
31. [The Haryana Municipal Entertainment Duty \(Amendment\) Act, 2020](#)
32. [The Haryana Panchayati Raj \(Second Amendment\) Act, 2021](#)
33. [The Haryana Municipal \(Second Amendment\) Act, 2020](#)
34. [The Haryana Municipal Corporation \(Second Amendment\) Act, 2021](#)
35. [The Punjab Village Common Lands \(Regulation\) Haryana Amendment Act, 2021](#)
36. [The Haryana Water Resources \(Conservation, Regulation and Management\) Authority Act, 2020](#)

**Himachal Pradesh**

1. [The Himachal Pradesh Municipal Corporation \(Amendment\) Act, 2021](#)
2. [The Himachal Pradesh Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
3. [The Himachal Pradesh Loktantra Prahri Samman Act, 2021](#)
4. [The Himachal Pradesh Goods and Services Tax \(Amendment\) Act, 2021](#)
5. [The Industrial Disputes \(Himachal Pradesh Amendment\) Act, 2020](#)

**Jharkhand**

1. [The Jharkhand Goods and Services Tax \(Amendment\) Act, 2021](#)
2. [The Jharkhand Electricity Duty \(Amendment\) Act, 2021](#)
3. [The Jharkhand Green Energy Cess Act, 2021](#)
4. [The Jharkhand State Employment of Local Candidates Act, 2021](#)
5. [The Jharkhand Motor Vehicle Taxation \(Amendment\) Act, 2021](#)
6. [The Srinath University Act, 2021](#)
7. [The Jharkhand State Employment of Local Candidates in Private Sector Act, 2021](#)
8. [The Jharkhand Municipal \(Amendment\) Act, 2021](#)
9. [The Jharkhand Goods and Services Tax \(Amendment\) Act, 2021](#)
10. [The Jharkhand State Open University Act, 2021](#)
11. [The Jharkhand Panchayati Raj \(Amendment\) Act, 2021](#)
12. [The Jharkhand Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)

**Karnataka**

1. [The Karnataka Prevention of Slaughter and Preservation of Cattle Act, 2020](#)
2. [The Karnataka Epidemic Diseases \(Amendment\) Act, 2020](#)
3. [The Karnataka Municipalities \(Second Amendment\) Act, 2021](#)
4. [The Karnataka Municipal Corporations \(Amendment\) Act, 2021](#)
5. [The Bengaluru Dr. B.R Ambedkar School of Economics University \(Amendment\) Act, 2021](#)
6. [The Karnataka Protection of Interest of Depositors in Financial Establishments \(Amendment\) Act, 2020](#)
7. [The Karnataka Municipalities and Certain Other Law \(Amendment\) Act, 2021](#)
8. [The Karnataka Shops and Commercial Establishments \(Second Amendment\) Act, 2020](#)
9. [The Karnataka Motor Vehicles Taxation \(Second Amendment\) Act, 2020](#)
10. [The University of Horticultural Sciences \(Amendment\) Act, 2020](#)
11. [The Rai Technology University, Bangalore \(Amendment\) Act, 2018](#)
12. [The Karnataka Money Lenders \(Amendment\) Act, 2021](#)
13. [The Karnataka Fiscal Responsibility \(Amendment\) Act, 2021](#)
14. [The Karnataka Municipalities \(Amendment\) Act, 2021](#)
15. [The Karnataka Krishna Basin Development Authority \(Repeal\) Act, 2021](#)
16. [The Karnataka Maritime Board \(Amendment\) Act, 2021](#)
17. [The Karnataka Transparency in Public Procurements \(Amendment\) Act, 2021](#)
18. [Vidya Shilp University Act, 2020](#)
19. [Sri Jagadhquru Murugarajendra University Act, 2020](#)
20. [The Atria University Act, 2020](#)
21. [The New Horizon University Act, 2021](#)

22. [The St. Joseph's University Act, 2021](#)
23. [The Karnataka Souharda Sahakari \(Amendment\) Act, 2021](#)
24. [The Karnataka Cooperative Societies \(Amendment\) Act, 2021](#)
25. [The Bangalore Water Supply and Sewerage \(Amendment\) Act, 2021](#)
26. [The Karnataka Prison Development Board Act, 2021](#)
27. The Karnataka Agricultural Pests and Diseases (Amendment) Act, 2021
28. The Karnataka Municipalities and Certain Other Law (Second Amendment) Act, 2021
29. [The Karnataka Local Fund Authorities Fiscal Responsibility \(Amendment\) Act, 2021](#)
30. [The Karnataka Town and Country Planning \(Amendment\) Act, 2021](#)
31. [The Karnataka Gram Swaraj and Panchayati Raj \(Amendment\) Act, 2021](#)
32. [The Karnataka Police \(Amendment\) Act, 2021](#)
33. [The Karnataka Religious Structures \(Protection\) Act, 2021](#)
34. [The Karnataka Khadi and Village Industries \(Amendment\) Act, 2021](#)
35. [The Karnataka Stamp \(Amendment\) Act, 2021](#)
36. [The Chanakya University Act, 2021](#)
37. [The Karnataka State Civil Services \(Regulation of Transfer of Teachers\) \(Amendment\) Act, 2021](#)
38. [The Karnataka Goods and Services Tax \(Amendment\) Act, 2021](#)
39. [The Karnataka State Civil Services \(Amendment\) Act, 2020](#)

**Kerala**

1. [The Kerala Epidemic Diseases Act, 2021](#)
2. [The Kerala Co-operative Societies \(Amendment\) Act, 2021](#)
3. [The Kerala University of Digital Sciences, Innovation and Technology Act, 2021](#)
4. [The Kerala Education \(Amendment\) Act, 2021](#)
5. [The Kerala Co-operative Societies \(Amendment\) Act, 2021](#)
6. [The Kerala Education \(Amendment\) Act, 2021](#)
7. [The Kerala Clinical Establishments \(Registration and Regulation\) Amendment Act, 2021](#)
8. [The Kerala Panchayati Raj \(Amendment\) Act, 2021](#)
9. [The Kerala Municipality \(Amendment\) Act, 2021](#)
10. [The Kerala Self Financing College Teaching and Non-Teaching Employees \(Appointment and Conditions of Service\) Act, 2021](#)
11. [The Kerala Marine Fishing Regulation \(Amendment\) Act, 2021](#)
12. [The Kerala Employment Guarantee Workers' Welfare Fund Act, 2021](#)
13. [The Kerala Fiscal Responsibility \(Amendment\) Act, 2021](#)
14. [The Kerala Town and Country Planning \(Amendment\) Act, 2021](#)
15. [The Kerala Goods and Services Tax \(Amendment\) Act, 2021](#)
16. [The Kerala General Sales Tax \(Amendment\) Act, 2021](#)
17. [The Kerala Devaswom Recruitment Board \(Amendment\) Act, 2021](#)
18. [The Kerala Minerals \(Vesting of Rights\) Act, 2021](#)
19. The Kerala Coir Workers' Welfare Fund (Amendment) Act, 2021
20. [The Kerala Toddy Industry Development Board Act, 2021](#)
21. [The Kerala Fish Procurement, Marketing and Maintenance of Quality Act, 2021](#)
22. [The Kerala Headload Workers \(Amendment\) Act, 2021](#)

23. [The Kerala Shops and Commercial Establishments \(Amendment\) Act, 2021](#)
24. [The Kerala Micro Small, and Medium Enterprises Facilitation \(Amendment\) Act, 2021](#)
25. [The Kerala Agricultural Workers' \(Amendment\) Act, 2021](#)
26. [The Kerala Tailoring Workers' Welfare Fund \(Amendment\) Act, 2021](#)
27. [The Kerala Small Plantation Workers Welfare Fund \(Amendment\) Act, 2021](#)
28. [The Kerala Labour Welfare Fund \(Amendment\) Act, 2021](#)
29. [The Kerala Shops and Commercial Establishments Workers' Welfare Fund \(Amendment\) Act, 2021](#)
30. [The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers Welfare Fund \(Amendment\) Act, 2021](#)
31. [The Kerala Cashew Workers' Relief and Welfare Fund \(Amendment\) Act, 2021](#)
32. [The Kerala University of Fisheries and Ocean Studies \(Amendment\) Act, 2021](#)
33. [The Kerala Inland Fisheries and Aquaculture \(Amendment\) Act, 2021](#)
34. [The Kerala State Medical Practitioners Act, 2021](#)
35. [The Sree Narayana Guru Open University Act, 2021](#)

### **Meghalaya**

1. [The Meghalaya Municipal \(Amendment\) Act, 2021](#)
2. [The Meghalaya Local Fund \(Audit\) Act, 2021](#)
3. [The Institute of Chartered Financial Analysts of India University \(Amendment\) Act, 2021](#)
4. [The Meghalaya Lokayukta \(Amendment\) Act, 2021](#)
5. [The Meghalaya \(Sales of Petroleum and Petroleum Products including Motor Spirit and Lubricants\) Taxation \(Amendment\) Act, 2021](#)
6. [The Meghalaya Regulation of Gaming Act, 2021](#)
7. [The Meghalaya Fiscal Responsibility Budget Management \(Amendment\) Act, 2021](#)
8. [The Meghalaya Forest Regulation \(Amendment\) Act, 2021](#)
9. [The Contingency Fund of Meghalaya \(Amendment\) Act, 2021](#)
10. [The Meghalaya Goods and Services Tax \(Amendment\) Act, 2021](#)

### **Maharashtra**

1. [The Maharashtra Municipal Corporations and The Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Amendment\) Act, 2020](#)
2. [The Maharashtra Stamp \(Amendment and Validation\) Act, 2021](#)
3. [The Maharashtra Gunthewari Developments \(Regularisation, Upgradation and Control\) Amendment Act, 2021](#)
4. [The Maharashtra Municipal Corporations and The Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Amendment\) Act, 2021](#)
5. [The Maharashtra State Skills University Act, 2021](#)
6. [The Maharashtra \(Urban Areas\) Protection and Preservation of Trees \(Amendment\) Act, 2021](#)
7. The Maharashtra Paragana and Kulkarni Watans (Abolition), Maharashtra Service Inams (Useful to Community) Abolition, Maharashtra Merged Territories Miscellaneous Alienations Abolition, Maharashtra Inferior Village Watans Abolition and Maharashtra Revenue Patels (Abolition of Office) (Amendment) Act, 2021
8. [The Maharashtra Co-operative Societies \(Amendment\) Act, 2021](#)
9. [The Maharashtra Nurses \(Amendment\) Act, 2021](#)
10. [The Maharashtra Goods and Services Tax \(Amendment\) Act, 2021](#)
11. [The Maharashtra Official Languages \(Amendment\) Act, 2021](#)
12. [The Maharashtra Public Universities \(Amendment\) Act, 2021](#)
13. [The ATLAS SKILLTECH University Mumbai Act, 2021](#)

**Manipur**

1. [The Asian International University, Manipur Act, 2021](#)
2. [The Manipur Private Universities Act, 2021](#)
3. The Manipur Liquor Prohibition (Third Amendment) Act, 2021
4. The Manipur Legislature (Removal of Disqualifications) (Fifth Amendment) Act, 2021
5. [The Manipur Agricultural Produce and Livestock Marketing \(Promotion and Facilitation\) Act, 2021](#)
6. [The Manipur Public Services Delivery Guarantee Act, 2021](#)
7. [The Manipur Industrial Single Window Clearance Act, 2021](#)
8. [The Manipur Official Language \(Amendment\) Act, 2021](#)
9. [The Court Fees \(Manipur Amendment\) Act, 2021](#)
10. [The Manipur Goods and Services Tax \(Third Amendment\) Act, 2021](#)
11. The Manipur Fiscal Responsibility and Budget Management (Second Amendment) Act, 2021
12. [The Manipur Oil Palm \(Regulation of Production and Processing\) Act, 2021](#)
13. [The Manipur Conservation of Paddy Land and Wetland \(Amendment\) Act, 2021](#)
14. [The Manipur State Planning Authority Act, 2021](#)
15. The Manipur Legislature (Removal of Disqualifications) (Sixth Amendment) Act, 2021
16. The Lainingthou Sanamahi Temple (Second Amendment) Act, 2021
17. The Manipur Fiscal Responsibility and Budget Management (Third Amendment) Act, 2021
18. [The Manipur Goods and Services Tax \(Fourth Amendment\) Act, 2021](#)
19. The Manipur Shops and Establishments (Regulation of Employment and Conditions of Service) Act, 2021
20. The Manipur (Courts) (Second Amendment) Act, 2021
21. [The Manipur Conservation of Paddy Land and Wetland \(Second Amendment\) Act, 2021](#)

**Madhya Pradesh**

1. [The Madhya Pradesh Freedom of Religion Act, 2021](#)
2. [The Madhya Pradesh Nagarpalik Vidhi \(Second Amendment\) Act, 2021](#)
3. [The Madhya Pradesh VAT \(Amendment\) Act, 2021](#)
4. [The Madhya Pradesh Motor Spirit Upkar \(Amendment\) Act, 2021](#)
5. [The Madhya Pradesh High Speed Diesel Upkar \(Amendment\) Act, 2021](#)
6. [The Madhya Pradesh Karadhan Adhinayamon Ki Puranee Bakaya Raashi Ka Samadhan Act, 2021](#)
7. [The Madhya Pradesh Bhoj \(Open\) University \(Amendment\) Act, 2021](#)
8. [Dr. B.R. Ambedkar University of Social Sciences \(Amendment\) Act, 2021](#)
9. Pandit S.N. Shukla University (Amendment) Act, 2021
10. [The Madhya Pradesh Niji Vishwavidyalaya \(Sthapana Avam Sanchaln\) Amendment Act, 2021](#)
11. [The Madhya Pradesh Lok Sewaon Ke Pradan Ki Guarantee \(Amendment\) Act, 2021](#)
12. The Madhya Pradesh Irrigation Management and Farmers' Participation (Amendment) Act, 2021
13. [The Madhya Pradesh Civil Courts \(Amendment\) Act, 2021](#)
14. [The Madhya Pradesh Rajya State Commission for Backward Classes \(Amendment\) Act, 2021](#)
15. [The Madhya Pradesh Co-operative Societies \(Amendment\) Act, 2021](#)
16. The Madhya Pradesh Appropriation (Repeal) Act, 2021
17. The Madhya Pradesh Amendments (Repeal) Act, 2021
18. The Madhya Pradesh Municipal laws (Amendment) Act, 2021

19. [The Mahatma Gandhi Chittrakoot Gramodaya University \(Amendment\) Act, 2021](#)
20. [The Madhya Pradesh Excise \(Amendment\) Act, 2021](#)
21. [The Madhya Pradesh Goods and Services Tax \(Amendment\) Act, 2021](#)

**Mizoram**

1. The Mizoram Agricultural Land Leasing Act, 2021
2. [The Mizoram Goods and Services Tax \(Amendment\) Act, 2021](#)
3. [The Mizoram Licensing and Regulation of Private Veterinary Hospitals and Clinic Act, 2021](#)
4. [The Mizoram State Higher Education Council \(Amendment\) Act, 2021](#)
5. [The Mizoram Civil Courts \(Amendment\) Act, 2021](#)

**Nagaland**

1. The Nagaland Goods and Services Tax (Fourth Amendment) Act, 2020
2. The Nagaland Fiscal Responsibility and Budget Management (Amendment) Act, 2021
3. The Nagaland Professions, Trades, Callings and Employment Taxation (Fifth Amendment) Act, 2021
4. The Nagaland Fiscal Responsibility and Budget Management (Fourth Amendment) Act, 2021
5. The Nagaland Goods and Services Tax (Fifth Amendment) Act, 2021

**Puducherry**

1. [The Puducherry Value Added Tax \(Amendment\) Act, 2021](#)
2. [The Puducherry Value Added Tax \(Second Amendment\) Act, 2021](#)
3. [The Puducherry Goods and Services Tax \(Amendment\) Act, 2021](#)
4. [The Puducherry Settlement of Arrears Act, 2020](#)

**Punjab**

1. [The Amity University, Punjab Act, 2021](#)
2. [The Punjab Bureau of Investment Promotion \(Amendment\) Act, 2021](#)
3. [The Punjab Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
4. The Punjab Co-operative Societies (Amendment) Act, 2021
5. [The Punjab Excise \(Amendment\) Act, 2021](#)
6. [The Punjab Infrastructure \(Development and Regulation\) Amendment Act, 2021](#)
7. [The Punjab Village Common Lands \(Regulation\) Amendment Act, 2021](#)
8. [The Punjab Apartment Ownership \(Amendment\) Act, 2021](#)
9. [The Punjab Regional and Town Planning and Development \(Amendment\) Act, 2021](#)
10. [The Punjab Apartment and Property Regulation \(Amendment\) Act, 2021](#)
11. [The Punjab Anti Red Tape Act, 2021](#)
12. [The Sardar Beant Singh State University Act, 2021](#)
13. [The Shaheed Bhagat Singh State University Act, 2021](#)
14. [The Punjab Motor Vehicles Taxation \(Amendment\) Act, 2021](#)
15. [The Punjab Abadi Deb \(Record of Rights\) Act, 2021](#)
16. [The Plaksha University, Punjab Act, 2021](#)
17. [The Lamrin Tech Skills University, Punjab Act, 2021](#)
18. [The Punjab Right to Business \(Amendment\) Act, 2021](#)
19. [The Punjab Learning of Punjabi and other Languages \(Amendment\) Act, 2021](#)
20. [The Punjab Affiliated Colleges \(Security of Service\) Amendment Act, 2021](#)

21. The Punjab Contract Farming (Repeal) Act, 2021
22. The Punjab (Institutions and Other Buildings) Tax (Repeal) Act, 2021
23. [The Punjab Fruit Nurseries \(Amendment\) Act, 2021](#)
24. [The Punjab Fiscal Responsibility and Budget Management \(Second Amendment\) Act, 2021](#)
25. [The Punjab \(Welfare and Settlement of Landless, Marginal and Small Occupant Farmers\) Allotment of State Government Land Act, 2020](#)

**Rajasthan**

1. [The Rajasthan Panchayati Raj \(Amendment\) Act, 2021](#)
2. [The Rajasthan Municipalities \(Amendment\) Act, 2021](#)
3. The Rajasthan Laws (Amendment) Act, 2021
4. [The MBM University, Jodhpur Act, 2021](#)
5. [The Rajasthan State Road Transport Service \(Prevention of Ticketless Travel\) Amendment Act, 2021](#)
6. [The Rajasthan Tourism Trade \(Facilitation and Regulation\) \(Amendment\) Act, 2021](#)
7. The Rajasthan Laws (Second Amendment) Act, 2021
8. [The Rajasthan Goods and Services \(Amendment\) Act, 2021](#)
9. [The Rajasthan Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
10. [The Rajasthan Land Revenue \(Amendment\) Act, 2021](#)
11. [The Swami Keshwanand Rajasthan Agriculture University, Bikaner \(Amendment\) Act, 2020](#)
12. [The Rajasthan University of Veterinary and Animal Sciences \(Amendment\) Act, 2020](#)
13. The Rajasthan Agriculture Universities Laws (Amendment) Act, 2020

**Tamil Nadu**

1. The Tamil Nadu Gaming and Police Laws (Amendment) Act, 2021
2. [The Tamil Nadu Co-operative Societies \(Amendment\) Act, 2021](#)
3. [The Tamil Nadu Municipal Laws \(Amendment\) Act, 2021](#)
4. [The Tamil Nadu Panchayats \(Amendment\) Act, 2021](#)
5. [The Dr. J. Jayalithaa University Act, 2021](#)
6. The Annamalai University and the Tamil Nadu Dr. M.G.R. Medical University, Chennai (Amendment) Act, 2021
7. [The Tamil Nadu Goods and Services Tax \(Amendment\) Act, 2021](#)
8. [The Tamil Nadu Payment of Salaries \(Amendment\) Act, 2021](#)
9. The Tamil Nadu Repealing Act, 2021
10. [The Tamil Nadu Special Reservation of Seats in Educational Institutions including Private Educational Institutions and of Appointments or Posts in the Services under the State within the Reservation for the Most Backward Classes and Denotified Communities Act, 2021](#)
11. The Tamil Nadu Fiscal Responsibility (Amendment) Act, 2021
12. [The Tamil Nadu Municipal Laws \(Second Amendment\) Act, 2021](#)
13. [The Tamil Nadu Panchayats \(Second Amendment\) Act, 2021](#)
14. [The Tamil Nadu Admission to Undergraduate professional courses on preferential basis to students of Government schools Act, 2021](#)
15. [The Tamil Nadu Court-fees and Suits Valuation \(Amendment\) Act, 2021](#)
16. The Tamil Nadu Agricultural Produce and Livestock Contract Farming and Services (Promotion and Facilitation) Repeal Act, 2021
17. [The Tamil Nadu Clinical Establishments \(Regulation\) Amendment Act, 2021](#)
18. [The Tamil Nadu Universities Laws \(Amendment and Repeal\) Act, 2021](#)
19. The Tamil Nadu Repealing Act, 2021
20. [The Tamil Nadu Labour Welfare Fund \(Amendment\) Act, 2021](#)
21. [The Tamil Nadu Shops and Establishments \(Amendment\) Act, 2021](#)



22. [The Tamil Nadu Court-fees and Suits Valuation \(Second Amendment\) Act, 2021](#)
23. [The Tamil Nadu Goods and Services Tax \(Second Amendment\) Act, 2021](#)
24. [The Tamil Nadu Agricultural Produce Marketing \(Regulation\) Amendment Act, 2021](#)
25. [The Tamil Nadu Acquisition of Land for Industrial Purposes \(Amendment\) Act, 2021](#)
26. [The Tamil Nadu Government Servants \(Conditions of Service\) Amendment Act, 2021](#)
27. The Tamil Nadu Government Servants (Conditions of Service) Second Amendment Act, 2021
28. [The Tamil Nadu District Municipalities \(Amendment\) Act, 2021](#)
29. The Tamil Nadu Repealing (Second) Act, 2021
30. [The Tamil Nadu Dr. M.G.R. Medical University, Chennai \(Second Amendment\) Act, 2021](#)
31. [The Tamil Nadu State Commission for the Scheduled Castes and Scheduled Tribes Act, 2021](#)
32. [The Tamil Nadu Payment of Salaries \(Amendment\) Act, 2021](#)
33. [The Tamil Nadu Hindu Religious and Charitable Endowments \(Amendment\) Act, 2021](#)
34. [The Tamil Nadu Hindu Religious and Charitable Endowments \(Second Amendment\) Act, 2021](#)

#### **Telangana**

1. [The Telangana Public Employment \(Regulation of Age of Superannuation\) \(Amendment\) Act, 2021](#)
2. [The Telangana Payment of Salaries and Pension and Removal of Disqualifications \(Amendment\) Act, 2021](#)
3. [The Telangana Housing Board \(Amendment\) Act, 2021](#)
4. [Sri Konda Laxman Telangana State Horticulture University \(Amendment\) Act, 2021](#)
5. [The National Academy of Legal Studies and Research University \(Amendment\) Act, 2021](#)
6. [The Telangana Panchayat Raj \(Amendment\) Act, 2021](#)
7. [The Telangana Goods and Services \(Amendment\) Act, 2021](#)
8. [The Telangana State Prevention of Touting and Malpractices Against Tourists and Travelers Act, 2021](#)

#### **Tripura**

1. The Tripura Municipal (Seventh Amendment) Act, 2021
2. The Tripura Recovery of Damages to Public and Private Property Act, 2021
3. The Tripura Excise (Fourth Amendment) Act, 2021
4. The Tripura Shops and Establishments (Fifth Amendment) Act, 2021
5. The Tripura Lokayukta (Fourth Amendment) Act, 2021
6. The Tripura Goods and Services Tax (Fourth Amendment) Act, 2021
7. The Tripura Police (Amendment) Act, 2021
9. The Tripura Road Development Cess (Second Amendment) Act, 2021
10. The Tripura Agricultural Land Leasing Act, 2021
11. The Tripura Land Revenue and Land Reforms (Twelfth Amendment) Act, 2021

#### **Uttarakhand**

1. The Uttarakhand (Uttar Pradesh Municipal Corporation Act, 1959) (Amendment) Act, 2021
2. The Uttarakhand (Uttar Pradesh Municipality Act, 1916) (Amendment) Act, 2021
3. The ICFAI University (Amendment) Act, 2021
4. [The Uttarakhand Panchayati Raj \(Amendment\) Act, 2021](#)
5. The Uttarakhand State Agricultural Produce and Livestock Marketing (Promotion and Facilitation) (Amendment) Act, 2021
6. The Uttarakhand (Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Amendment) Act, 2021
7. [The Surjamal University Act, 2021](#)

8. Swami Rama Himalayan University (Amendment) Act, 2021
9. The Dev Bhoomi Uttarakhand University Act, 2021
10. The Uttarakhand Appropriation (2021-22 Supplementary) Act, 2021
11. The IMS Unison University (Amendment) Act, 2021
12. The DIT University (Amendment) Act, 2021
13. Himalayan Garhwal University (Amendment) Act, 2021
14. The Uttarakhand Goods and Services Tax (Amendment) Act, 2021
15. The Uttarakhand Fruit Nurseries (Regulation) (Amendment) Act, 2021
16. [The Uttarakhand Special Provisions for Urban Bodies and Authorities \(Amendment\) Act, 2021](#)
17. The Uttarakhand (Uttar Pradesh State Council of Higher Education Act, 1995) (Amendment) Act, 2021
18. The Uttarakhand Char Dham Devasthanam Management (Repeal) Act, 2021
19. The Uttarakhand Agricultural Produce Market (Development and Regulation) Revival Act, 2021

#### **Uttar Pradesh**

1. [The Uttar Pradesh Qualifying Service for Pension and Validation Act, 2021](#)
2. [The Uttar Pradesh Cinemas \(Regulation\) \(Amendment\) Act 2021](#)
3. [The Uttar Pradesh Prohibition of Unlawful Conversion of Religion Act, 2021](#)
4. [The Uttar Pradesh Revenue Code \(Amendment\) Act, 2021](#)
5. [The Uttar Pradesh Sugarcane \(Regulation of Supply and Purchase\) \(Amendment\) Act, 2021](#)
6. [The State Ayush University, Uttar Pradesh \(Amendment\) Act, 2021](#)
7. [The Uttar Pradesh Ground Water \(Management and Regulation\) \(Amendment\) Act, 2021](#)
8. [The Uttar Pradesh State Sports University Act, 2021](#)
9. [The Uttar Pradesh Educational Institutions \(Reservation in Teachers' Cadre\) Act, 2021](#)
10. The Uttar Pradesh Repealing Act, 2021
11. [The Uttar Pradesh Fundamental Rule 56 \(Amendment and Validation\) Act, 2021](#)
12. [The Uttar Pradesh Sheera Niyantaran \(Amendment\) Act, 2021](#)
13. [The Uttar Pradesh Public Services \(Reservation for Physically Handicapped, Dependents of Freedom Fighters and Ex-Servicemen\) \(Amendment\) Act, 2021](#)
14. [The Uttar Pradesh Industrial Disputes \(Second Amendment\) Act, 2020](#)
15. [The Uttar Pradesh Regulation of Urban Premises Tenancy Act, 2021](#)
16. [The Uttar Pradesh Private Universities \(Amendment\) Act, 2021](#)
17. [The Uttar Pradesh Private Universities \(Second Amendment\) Act, 2021](#)
18. [The Uttar Pradesh State Universities \(Amendment\) Act, 2021](#)
19. The Uttar Pradesh (Second) Repealing Act, 2021
20. The Uttar Pradesh (Third) Repealing Act, 2021
21. [The Uttar Pradesh Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
22. The Uttar Pradesh Prohibition of Smoking (Cinema Houses) (Repeal) Act, 2021
23. [The Uttar Pradesh Fighters of Democracy Honour \(Amendment\) Act, 2021](#)
24. [The Uttar Pradesh Water Supply and Sewerage \(Amendment\) Act, 2021](#)
25. [The Uttar Pradesh Slum Areas \(Improvement and Clearance\) \(Amendment\) Act, 2021](#)
26. [The Uttar Pradesh Vindhya Dham Teerth Vikas Parishad Act, 2021](#)
27. [The Uttar Pradesh Shree Chitrakoot Dhaam Teerth Vikas Parishad Act, 2021](#)
28. The Uttar Pradesh (Fourth) Repealing Act, 2021

29. The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 2021
30. The Uttar Pradesh Sugarcane (Regulation of Supply and Purchase) (Second Amendment) Act, 2021
31. The Uttar Pradesh State Sports University (Amendment) Act, 2021
32. The Uttar Pradesh Advocates Welfare Fund (Amendment) Act, 2021
33. The Uttar Pradesh Sheera Niyamtran (Second Amendment) Act, 2021
34. The Uttar Pradesh Industrial Peace (Timely Payment of Wages) (Amendment) Act, 2021
35. The Uttar Pradesh Goods and Services Tax (Amendment) Act, 2021
36. [The Prisons \(Uttar Pradesh Amendment\) Act, 2020](#)

#### West Bengal

1. [The West Bengal Court-Fees Amendment Act, 2021](#)
2. [The West Bengal Krishi Vishwavidyalaya Laws \(Amendment\) Act, 2021](#)
3. [The West Bengal Goods and Services Tax \(Amendment\) Act, 2021](#)
4. [The West Bengal Fiscal Responsibility and Budget Management \(Amendment\) Act, 2021](#)
5. [The Jhargram University \(Amendment\) Act, 2021](#)
6. [The West Bengal Official Language \(Amendment\) Act, 2021](#)
7. [The West Bengal Finance Act, 2021](#)

## APPENDIX 2: LIST OF BILLS PASSED BY STATES IN 2021

The List includes state Bills passed by the legislature in 2021, but had not received assent by the end of the year. This list is based on data available on state assembly websites and state gazettes.

#### Andhra Pradesh

1. [The Andhra Pradesh Registration of Horticulture Nurseries \(Regulation\) \(Amendment\) Bill, 2021](#)

#### Assam

1. [The Guwahati Municipal Corporation \(Amendment\) Bill, 2021](#)
2. [The Guwahati Metropolitan Development Authority \(Amendment\) Bill, 2021](#)
3. [The Assam Police \(Amendment\) Bill, 2021](#)
4. [The Assam Direct Recruitment Commissions for Analogous Posts in Class-III and Class IV Bill, 2021](#)
5. [The Assam Municipal \(Third Amendment\) Bill, 2021](#)
6. [The Assam Cooperative Societies \(Amendment\) Bill, 2021](#)
7. [The Mahapurusha Srimanta Sankaradeva Viswavidyalaya \(Amendment\) Bill, 2021](#)
8. The Assam Scheduled Castes and Scheduled Tribes (Reservation of Posts in Services) (Amendment) Bill, 2021
9. [The Deori Autonomous Council \(Amendment\) Bill, 2021](#)
10. [The Assam Cattle Preservation \(Amendment\) Bill, 2021](#)
11. [The Assam Tribal Development Authority \(Repeal\) Bill, 2021](#)
12. [The Assam Micro, Small and Medium Enterprises \(Facilitation of Establishment and Operation\) \(Amendment\) Bill, 2021](#)
13. [The Assam Excise \(Amendment\) Bill, 2021](#)
14. [The Assam Motor Vehicles Taxation \(Amendment\) Bill, 2021](#)
15. [The Sonowal Kachari Autonomous Council \(Amendment\) Bill, 2021](#)
16. [The Registration \(Assam Amendment\) Bill, 2021](#)

**Bihar**

1. [The Bihar Civil Court Bill, 2021](#)
2. [The Bihar Private University \(Amendment\) Bill, 2021](#)

**Chhattisgarh**

1. [The Cigarettes and Other Tobacco Products \(Prohibition of Advertising and Regulation of Trade and Commerce, Production, Supply and Distribution\) \(Chhattisgarh Amendment\) Bill, 2021](#)
2. [The Chhattisgarh Goods and Services Tax \(Amendment\) Bill, 2021](#)
3. [The Indira Kala Sangeet Vishwavidyalaya \(Amendment\) Bill, 2021](#)
4. [The Chhattisgarh State Backward Classes Commission \(Amendment\) Bill, 2021](#)

**Goa**

1. [The Goa Bhumiputra Adhikarini Bill, 2021](#)

**Gujarat**

1. [The Indian Partnership \(Gujarat Amendment\) Bill, 2021](#)
2. [The Code of Criminal Procedure \(Gujarat Amendment\) Bill, 2021](#)

**Haryana**

1. [The Haryana Private Universities \(Amendment\) Bill, 2021](#)
2. [The Haryana Agricultural Produce Markets \(Amendment\) Bill, 2021](#)
3. [The Haryana Accountability of Public Finances \(Amendment\) Bill, 2020](#)
4. [The Haryana Law Officers \(Engagement\) Amendment Bill, 2020](#)
5. [The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement \(Haryana Amendment\) Bill, 2021.](#)

**Himachal Pradesh**

1. [The Himachal Pradesh Ceiling on Land Holdings \(Amendment\) Bill, 2021](#)
2. [The Himachal Pradesh Lokayukta \(Amendment\) Bill, 2021](#)
3. [The Himachal Pradesh Technical University \(Amendment\) Bill, 2021](#)
4. [The Himachal Pradesh Abadi Deh \(Record of Rights\) Bill, 2021](#)
5. [The Himachal Pradesh Sardar Patel University Mandi, Himachal Pradesh \(Establishment and Regulation\) Bill, 2021](#)
6. [The Himachal Pradesh University \(Amendment\) Bill, 2021](#)

**Jharkhand**

1. [The Cigarettes and Other Tobacco Products \(Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution\) \(Jharkhand Amendment\) Bill, 2021](#)
2. [The Jharkhand Regional Development Authority \(Amendment\) Bill, 2021](#)
3. [The Jharkhand \(Prevention of Mob Violence and Mob Lynching\) Bill, 2021](#)
4. [The Court Fees \(Jharkhand Amendment\) Bill, 2021](#)
5. [The Jharkhand Electricity Duty \(Amendment\) Bill, 2011](#)
6. [Pandit Raghunath Murmu Tribal University Bill, 2021](#)

**Karnataka**

1. [The Karnataka Societies Registration \(Amendment\) Bill, 2021](#)
2. [Identification of Prisoners \(Karnataka Amendment\) Bill, 2021](#)
3. [The Code of Criminal Procedure \(Karnataka Amendment\) Bill, 2021](#)
4. [The Karnataka Municipal Corporations and certain other Law \(Second Amendment\) Bill, 2021](#)
5. [The Karnataka Land Revenue \(Amendment\) Bill, 2021](#)
6. [The Karnataka Certain Inams Abolition and Certain other law \(Amendment\) Bill, 2021](#)

7. [The Karnataka State AYUSH University Bill, 2021](#)
8. [The Karnataka State Civil Services \(Regulation of Transfer of Teachers\) \(Second Amendment\) Bill, 2021](#)
9. [The University of Visvesaraya College of Engineering Bill, 2021](#)
10. [The Universities of Agricultural Sciences \(Amendment\) Bill, 2021](#)
11. [The Karnataka Municipal Corporations and Certain other law \(Amendment\) Bill, 2021](#)

**Kerala**

1. [The Kerala Public Service Commission \(Additional Functions as respects the services under the Waqf Board\) Bill, 2021](#)
2. [The University Laws \(Amendment\) \(No. 2\) Bill, 2021](#)
3. [The University Laws \(Amendment\) Bill, 2021](#)
4. [The Kerala Co-operative Societies \(Second Amendment\) Bill, 2021](#)

**Madhya Pradesh**

1. [The Madhya Pradesh Nagarpalik Vidhi \(Third Amendment\) Bill, 2021](#)
2. [The Criminal Law \(Madhya Pradesh Amendment\) Bill, 2021](#)
3. [The Madhya Pradesh Kashtha Chiran \(Viniyaman\) Amendment Bill, 2021](#)
4. [The Madhya Pradesh Land Revenue Code \(Amendment\) Bill, 2021](#)
5. [Gwalior Trade Fair Authority \(Amendment\) Bill, 2021](#)
6. [The Madhya Pradesh University \(Amendment\) Bill, 2021](#)
7. [The Madhya Pradesh Lok Evam Niji Sampati Ko Nuksaan Ka Nivaran Evam Nuksani Ki Vasuli Bill, 2021](#)
8. [Nanaji Deshmukh Veterinary Science University \(Amendment\) Bill, 2021](#)

**Maharashtra**

1. [The Mumbai Municipal Corporation, Maharashtra Municipal Corporation and Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Amendment\) Bill, 2021](#)
2. [The Maharashtra Municipal Corporations \(Amendment\) Bill, 2021](#)
3. [The Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Amendment\) Bill, 2021](#)
4. [The Maharashtra Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis \(Amendment\) Bill, 2021](#)
5. [The Maharashtra Co-operative Societies \(Second Amendment\) Bill, 2021](#)
6. [The Maharashtra Co-operative Societies \(Amendment and Validation\) Bill, 2021](#)
7. [The Maharashtra Public Universities \(Second Amendment\) Bill, 2021](#)
8. [The Mumbai Municipal Corporation \(Amendment\) Bill, 2020](#)
9. [The Maharashtra Municipal Corporation and Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Second Amendment\) Bill, 2021](#)
10. [The Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis \(Second Amendment\) Bill, 2021](#)
11. [The Mumbai Municipal Corporation, Maharashtra Municipal Corporations and Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Second Amendment\) Bill, 2021](#)
12. [The Maharashtra Zilla Parishads and Panchayat Samitis \(Amendment\) Bill, 2021](#)
13. [The Maharashtra State Board of Skill, Vocational Education and Training Bill, 2021](#)
14. [The Maharashtra State Board of Technical Education \(Amendment\) Bill, 2021](#)
15. [The Maharashtra Marine Fishing Regulation \(Amendment\) Bill, 2021](#)
16. [The Mumbai Municipal Corporation \(Second Amendment\) Bill, 2021](#)
17. [The Maharashtra Public Universities \(Third Amendment\) Bill, 2021](#)
18. [The Maharashtra Agricultural Produce Marketing \(Development and Regulation\) \(Third Amendment\) Bill, 2021](#)
19. [The Maharashtra Stamp \(Amendment\) Bill, 2021](#)

20. [The Maharashtra Stamp \(Second Amendment\) Bill, 2021](#)
21. [The Maharashtra Co-operative Societies \(Third Amendment\) Bill, 2021](#)
22. [The Maharashtra Educational Institutions \(Reservation in Teachers' Cadre\) Bill, 2021](#)
23. [The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement \(Maharashtra Amendment\) Bill, 2020](#)
24. [The Shakti Criminal Laws \(Maharashtra Amendment\) Bill, 2020](#)

**Nagaland**

1. [The Nagaland Lokayukta \(Second Amendment\) Bill, 2021](#)

**Punjab**

1. [The Indian Partnership \(Punjab Amendment\) Bill, 2021](#)
2. [The Prisons \(Punjab Amendment\) Bill, 2021](#)
3. [The Punjab Education \(Posting of Teachers in Disadvantageous Area\) Bill, 2021](#)
4. [The Punjab School Education Board \(Amendment\) Bill, 2021](#)
5. [The Punjab Official Language \(Amendment\) Bill, 2021](#)
6. [The Punjab One-time Voluntary Disclosure and Settlement of Building constructed in Violations of the Buildings Bye-Laws Bill, 2021](#)
7. [The Punjab Agricultural Produce Markets \(Amendment\) Bill, 2021](#)
8. [The Punjab Protection and Regularisation of Contractual Employees' Bill, 2021](#)
9. [The Punjab Renewable Energy Security, Reform, Termination and Re-Determination of Power Tariff Bill, 2021](#)
10. [The Punjab Energy Security, Reform, Termination and Re-Determination of Power Tariff Bill, 2021](#)

**Rajasthan**

1. [The Rajasthan Compulsory Registration of Marriages \(Amendment\) Bill, 2021](#)
2. [The Registration \(Rajasthan Amendment\) Bill, 2021](#)
3. [The Criminal Laws \(Rajasthan Amendment\) Bill, 2021](#)

**Tamil Nadu**

1. [The Bharathiar University \(Amendment\) Bill, 2021](#)
2. [The Registration \(Tamil Nadu Amendment\) Bill, 2021](#)
3. [The Tamil Nadu Admission to Undergraduate Medical Degree Courses Bill, 2021](#)
4. [The Indian Penal Code \(Tamil Nadu Amendment\) Bill, 2021](#)

**Telangana**

1. [The Indian Stamp \(Telangana Amendment\) Bill, 2021](#)

**Tripura**

1. [The Payment of Gratuity \(Tripura Amendment\) Bill, 2021](#)

**Uttar Pradesh**

1. [The Societies Registration \(Uttar Pradesh Amendment\) Bill, 2021](#)
2. [The Uttar Pradesh Education Services Tribunal Bill, 2021](#)
3. [The Uttar Pradesh Gunda Niyamtran \(Amendment\) Bill, 2021](#)
4. [The Uttar Pradesh Public and Private Property Defacement Prevention Bill, 2021](#)

**Uttarakhand**

1. [The Uttarakhand \(Uttar Pradesh\) Public Services \(Tribunal\) \(Amendment\) Bill, 2021](#)
2. [The Uttarakhand Civil Law \(Amendment\) Bill, 2021](#)
3. [The Uttarakhand Panchayati Raj \(Second Amendment\) Bill, 2021](#)
4. [The Amrapali University Bill, 2021](#)

5. [The Uttarakhand Nazul Land Management, Settlement and Disposal Bill, 2021](#)
6. [The Societies Registration \(Uttarakhand Amendment\) Bill, 2021](#)
7. The Uttarakhand Tenancy Bill, 2021

### APPENDIX 3: LIST OF ORDINANCES ISSUED BY STATES IN 2021

The List includes state Ordinances available on state assembly websites and state gazettes.

#### Andhra Pradesh

1. The Andhra Pradesh Medical Education and Research Corporation (APMERC) Ordinance, 2020
2. The Andhra Pradesh Survey and Boundaries (Amendment) Ordinance, 2021
3. The Andhra Pradesh Municipal Laws (Amendment) Ordinance, 2021
4. The Andhra Pradesh Municipal Laws (Second Amendment) Ordinance, 2021
5. The Andhra Pradesh Agricultural Land (Conversion for Non-Agricultural Purposes) (Amendment) Ordinance, 2021
6. The Andhra Pradesh Rights in Land and Pattadar Pass Books (Amendment) Ordinance, 2021
7. The Andhra Pradesh Panchayat Raj (Amendment) Ordinance, 2021
8. The Andhra Pradesh Private Universities (Establishment and Regulation) (Amendment) Ordinance, 2021
9. The Andhra Pradesh Higher Education Regulatory and Monitoring Commission (Amendment) Ordinance, 2021
10. The Andhra Pradesh Education (Amendment) Ordinance, 2021
11. The Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments (Amendment) Ordinance, 2021
12. The Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments (Second Amendment) Ordinance, 2021
13. Andhra Pradesh (Regulation of Trade in Indian Made Foreign Liquor, Foreign Liquor) (Amendment) Ordinance, 2021
14. The Andhra Pradesh Assigned Lands (Prohibition of Transfers) (Amendment) Ordinance, 2021
15. Andhra Pradesh Bovine Breeding (Regulation of Production & Sale of Bovine Semen and Artificial Insemination Services) Ordinance, 2021
16. The Andhra Pradesh Self Help Groups (SHG) Women Co-contributory Pension (Amendment) Ordinance, 2021
17. Municipal Corporations (Amendment) Ordinance, 2021
18. Andhra Pradesh Cinemas (Regulation) (Amendment) Ordinance, 2021

#### Bihar

1. [The Bihar Settlement of Taxation Disputes \(Second\) Ordinance, 2020](#)
2. [The Bihar State Higher Education Council \(Amendment-2\) Ordinance, 2020](#)
3. [The Bihar Panchayat Raj \(Amendment\) Ordinance, 2021](#)
4. The Bihar Technical Service Commission (Amendment) Ordinance, 2021

#### Goa

1. The Goa Municipalities (Amendment) Withdrawal Ordinance, 2021
2. [The Goa Agricultural Tenancy \(Amendment\) Ordinance, 2021](#)
3. [The Goa Investment Promotion and Facilitation of Single Window Clearance Ordinance, 2021](#)
4. [The India International University of Legal Education and Research of the Bar Council of India Trust at Goa, Ordinance, 2021](#)

#### Gujarat

1. [The Gujarat Fiscal Responsibility \(Amendment\) Ordinance, 2021](#)
2. [The Pandit Deendayal Petroleum University \(Amendment\) Ordinance, 2021](#)
3. [The Gujarat Fire Prevention and Life Safety Measures \(Amendment\) Ordinance, 2021](#)
4. [The Gujarat Private Universities \(Amendment\) Ordinance, 2021](#)

**Haryana**

1. The Haryana Pond and Waste Water Management Authority (Amendment) Ordinance, 2021

**Jharkhand**

1. Jharkhand Panchayat Raj (Amendment) Ordinance, 2021

**Karnataka**

1. [The Karnataka Prevention of Slaughter and Preservation of Cattle Ordinance, 2020](#)
2. [The Karnataka Municipalities \(Amendment\) Ordinance, 2021](#)
3. [The Karnataka Municipal Corporations \(Amendment\) Ordinance, 2021](#)
4. [The Karnataka State Civil Services \(Regulation of Transfer of Teachers\) \(Amendment\) Ordinance, 2021](#)
5. [The Karnataka Contingency Fund \(Amendment\) Ordinance, 2021](#)
6. [The Karnataka Town and Country Planning \(Amendment\) Ordinance, 2021](#)
7. [The Karnataka Town and Country Planning \(Second Amendment\) Ordinance, 2021](#)

**Kerala**

1. [The Kerala Devaswom Recruitment Board \(Amendment\) Ordinance, 2021](#)
2. [The Kerala Public Service Commission \(Additional Functions as respects the services under the Waqf Board\) Ordinance, 2021](#)
3. [The Kerala Tailoring Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
4. [The Kerala Education \(Amendment\) Ordinance, 2021](#)
5. [The Kerala Jewellery Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
6. [The Kerala Shops and Commercial Establishments \(Amendment\) Ordinance, 2021](#)
7. [The Kerala Labour Welfare Fund \(Amendment\) Ordinance, 2021](#)
8. [The Kerala Cashew Workers' Relief and Welfare Fund \(Amendment\) Ordinance, 2021](#)
9. [The Kerala Agricultural Workers' \(Amendment\) Ordinance, 2021](#)
10. [The Kerala Micro Small and Medium Enterprises Facilitation \(Amendment\) Ordinance, 2021](#)
11. [The Kerala Minerals \(Vesting of Rights\) Ordinance, 2021](#)
12. [The Kerala Small Plantation Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
13. [The Kerala Municipality \(Amendment\) Ordinance, 2021](#)
14. [The Kerala Panchayat Raj \(Amendment\) Ordinance, 2021](#)
15. [The Kerala Headload Workers \(Amendment\) Ordinance, 2021](#)
16. [The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
17. [The Kerala State Goods and Services Tax \(Amendment\) Ordinance, 2021](#)
18. [The Kerala General Sales Tax \(Amendment\) Ordinance, 2021](#)
19. [The Kerala Provisional Collection of Revenues \(Amendment\) Ordinance, 2021](#)
20. [The Kerala Disaster and Public Health Emergency \(Special Provisions\) Ordinance, 2021](#)
21. [The Kerala Fiscal Responsibility \(Amendment\) Ordinance, 2021](#)
22. [The Kerala Epidemic Diseases Ordinance, 2021](#)
23. [The Kerala Clinical Establishments \(Registration & Regulation\) Amendment Ordinance, 2021](#)
24. [The Kerala Co-operative Societies \(Amendment\) Ordinance, 2021](#)
25. [The Kerala Marine Fishing Regulation \(Amendment\) Ordinance, 2021](#)
26. [The Payment of Salaries and Allowances \(Amendment\) Ordinance, 2021](#)
27. [The Kerala University of Digital Sciences, Innovation, and Technology Ordinance, 2021](#)
28. [The Kerala Fish Auctioning, Marketing and Maintenance of Quality Ordinance, 2021](#)



29. [The Kerala Inland Fisheries and Aquaculture \(Amendment\) Ordinance, 2021](#)
30. [The Kerala Private Forests \(Vesting and Assignment\) \(Amendment\) Ordinance, 2021](#)
31. [The University Laws \(Amendment\) Ordinance, 2021](#)
32. [The Kerala Co-operative Societies \(Second Amendment\) Ordinance, 2021](#)
33. [The Kerala Panchayat Raj \(Second Amendment\) Ordinance, 2021](#)
34. [The Kerala Municipality \(Second Amendment\) Ordinance, 2021](#)
35. [The Kerala Livestock and Poultry Feed and Mineral Mixture \(Regulation of Manufacture and Sale\) Ordinance, 2021](#)
36. [The Kerala Employment Guarantee Workers' Welfare Fund Ordinance, 2021](#)
37. [The Kerala Coir Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
38. [The Kerala Self Financing College Teaching and Non-Teaching Employees \(Appointment and Conditions of Service\) Ordinance, 2021](#)
39. [The A.P. J. Abdul Kalam Technological University \(Amendment\) Ordinance, 2021](#)
40. [The Kerala Toddy Industry Development Board Ordinance, 2021](#)
41. [The Kerala Shops and Commercial Establishments Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
42. [The Kerala Town and Country Planning \(Amendment\) Ordinance, 2021](#)
43. [The Kerala State Medical Practitioners Ordinance, 2021](#)
44. [The Kerala Public Health Ordinance, 2021](#)
45. [The Sree Sankaracharya University of Sanskrit \(Amendment\) Ordinance, 2021](#)
46. [The Kerala University of Fisheries and Ocean Studies \(Amendment\) Ordinance, 2021](#)
47. [The Kerala Co-operative Societies \(Third Amendment\) Ordinance, 2021](#)
48. [The University Laws \(Amendment\) \(No.2\) Ordinance, 2021](#)
49. [The University Laws \(Amendment\) \(No.3\) Ordinance, 2021](#)
50. [The APJ Abdul Kalam Technological University \(Amendment\) Ordinance, 2021](#)
51. [The Kerala Self Financing College Teaching and Non-teaching Employees \(Appointment and Conditions of Service\) Ordinance, 2021](#)
52. [The Kerala Private Forests \(Vesting and Assignment\) \(Amendment\) Ordinance, 2021](#)
53. [The Kerala Employment Guarantee Workers' Fund Welfare Ordinance, 2021](#)
54. [The Kerala Cashew Workers' Relief and Welfare Fund \(Amendment\) Ordinance, 2021](#)
55. [The Kerala Agricultural Workers' \(Amendment\) Ordinance, 2021](#)
56. [The Kerala Panchayat Raj \(Amendment\) Ordinance, 2021](#)
57. [The Kerala Labour Welfare Fund \(Amendment\) Ordinance, 2021](#)
58. [The Kerala Public Service Commission \(Additional Functions as Respects the services under The Waqf Board\) Ordinance, 2021](#)
59. [The Kerala Goods and Services Tax \(Amendment\) Ordinance, 2021](#)
60. [The Kerala General Sales Tax \(Amendment\) Ordinance, 2021](#)
61. [The Kerala Provisional Collection of Revenues \(Amendment\) Ordinance, 2021](#)
62. [The Kerala Fiscal Responsibility \(Amendment\) Ordinance, 2021](#)
63. [The Kerala Public Health Ordinance, 2021](#)
64. [The Kerala Fish Auctioning, Marketing and Maintenance of Quality Ordinance, 2021](#)
65. [The Kerala Livestock and Poultry Feed and Mineral Mixture \(Regulation of Manufacturing and Sale\) Ordinance, 2021](#)
66. [The Kerala University of Fisheries and Ocean Studies \(Amendment\) Ordinance, 2021](#)
67. [The Sree Sankaracharya University of Sanskrit \(Amendment\) Ordinance, 2021](#)
68. [The University Laws \(Amendment\) Ordinance, 2021](#)
69. [The University Laws \(Amendment\) \(No.2\) Ordinance, 2021](#)

70. [The University Laws \(Amendment\) \(No.3\) Ordinance, 2021](#)
71. [The Kerala Disaster and Public Health Emergency \(Special Provisions\) Ordinance, 2021](#)
72. [The Kerala Education \(Amendment\) Ordinance, 2021](#)
73. [The Kerala State Medical Practitioners Ordinance, 2021](#)
74. [The Kerala Tailoring Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
75. [The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
76. [The Kerala Coir Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
77. [The Kerala Shops and Commercial Established Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
78. [The Kerala Clinical Establishments \(Registration and Regulation\) Amendment Ordinance, 2021](#)
79. [The Kerala Jewellery Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
80. [The Kerala University of Digital Sciences, Innovation and technology Ordinance, 2021](#)
81. [The Kerala Marine Fishing Regulation \(Amendment\) Ordinance, 2021](#)
82. [The Kerala Inland Fisheries and Aquaculture \(Amendment\) Ordinance, 2021](#)
83. [The Kerala Town and Country Planning \(Amendment\) Ordinance, 2021](#)
84. [The Kerala Small Plantation Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
85. [The Kerala Micro Small and Medium Enterprises Facilitation \(Amendment\) Ordinance, 2021](#)
86. [The Kerala Toddy Industry Development Board Ordinance, 2021](#)
87. [The Kerala Devaswom Recruitment Board \(Amendment\) Ordinance, 2021](#)
88. [The Kerala Municipality \(Amendment\) Ordinance, 2021](#)
89. [The Kerala Shops and Commercial Establishments \(Amendment\) Ordinance, 2021](#)
90. [The Kerala Headload Workers \(Amendment\) Ordinance, 2021](#)
91. [The Kerala Minerals \(Vesting of Rights\) Ordinance, 2021](#)
92. [The Kerala Co-operative Societies \(Amendment\) Ordinance, 2021](#)
93. [The Kerala Co-operative Societies \(Second Amendment\) Ordinance, 2021](#)
94. [The A.P.J Abdul Kalam Technological University \(Amendment\) Ordinance, 2021](#)
95. [The Kerala Self Financing College Teaching and Non-teaching Employees \(Appointment and Conditions of Service\) Ordinance, 2021](#)
96. [The Sree Sankaracharya University of Sanskrit \(Amendment\) Ordinance, 2021](#)
97. [The University Laws \(Amendment\) Ordinance, 2021](#)
98. [The Kerala Private Forests \(Vesting and Assignment\) \(Amendment\) Ordinance, 2021](#)
99. [The University Laws \(Amendment\) \(No.2\) Ordinance, 2021](#)
100. [The University Laws \(Amendment\) \(No.3\) Ordinance, 2021](#)
101. [The Kerala Education \(Amendment\) Ordinance, 2021](#)
102. [The Kerala Fiscal Responsibility \(Amendment\) Ordinance, 2021](#)
103. [The Kerala Toddy Industry Development Board Ordinance, 2021](#)
104. [The Kerala Disaster and Public Health Emergency \(Special Provisions\) Ordinance, 2021](#)
105. [The Kerala General Sales Tax \(Amendment\) Ordinance, 2021](#)
106. [The Kerala Goods and Services Tax \(Amendment\) Ordinance, 2021](#)
107. [The Kerala Provisional Collection of Revenues \(Amendment\) Ordinance, 2021](#)
108. [The Kerala Inland Fisheries and Aquaculture \(Amendment\) Ordinance, 2021](#)
109. [The Kerala University of Fisheries and Ocean Studies \(Amendment\) Ordinance, 2021](#)
110. [The Kerala Marine Fishing Regulation \(Amendment\) Ordinance, 2021](#)

111. [The Kerala Livestock and Poultry Feed and Mineral Mixture \(Regulation of Manufacturing and Sale\) Ordinance, 2021](#)
112. [The Kerala Fish Auctioning, Marketing and Maintenance of Quality Ordinance, 2021](#)
113. [The Kerala University of Digital Sciences, Innovation and Technology Ordinance, 2021](#)
114. [The Kerala Clinical Establishments \(Registration and Regulation\) Amendment Ordinance, 2021](#)
115. [The Kerala State Medical Practitioners Ordinance, 2021](#)
116. [The Kerala Public Health Ordinance, 2021](#)
117. [The Kerala Co-operative Societies \(Amendment\) Ordinance, 2021](#)
118. [The Kerala Public Service Commission \(Additional Functions as respects the services under the Waqf Board\) Ordinance, 2021](#)
119. [The Kerala Devaswom Recruitment Board \(Amendment\) Ordinance, 2021](#)
120. [The Kerala Labour Welfare Fund \(Amendment\) Ordinance, 2021](#)
121. [The Kerala Shops and Commercial Establishments Workers Welfare Fund \(Amendment\) Ordinance, 2021](#)
122. [The Kerala Town and Country Planning \(Amendment\) Ordinance, 2021](#)
123. [The Kerala Shops and Commercial Establishments \(Amendment\) Ordinance, 2021](#)
124. [The Kerala Minerals \(Vesting of Rights\) Ordinance, 2021](#)
125. [The Kerala Employment Guarantee Workers' Welfare Fund Ordinance, 2021](#)
126. [The Kerala Municipality \(Amendment\) Ordinance, 2021](#)
127. [The Kerala Headload Workers \(Amendment\) Ordinance, 2021](#)
128. [The Kerala Cashew Workers' Relief and Welfare Fund \(Amendment\) Ordinance, 2021](#)
129. [The Kerala Bamboo, Kattuvalli and Pandanus Leaf Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
130. [The Kerala Small Plantation Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
131. [The Kerala Jewellery Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
132. [The Kerala Tailoring Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
133. [The Kerala Agricultural Workers' \(Amendment\) Ordinance, 2021](#)
134. [The Kerala Panchayat Raj \(Amendment\) Ordinance, 2021](#)
135. [The Kerala Coir Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
136. [The Kerala Micro Small and Medium Enterprises Facilitation \(Amendment\) Ordinance, 2021](#)
137. [The Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development \(Amendment\) Ordinance, 2021](#)
138. [The Kerala Public Service Commission \(Additional Functions as respects certain Corporations and Companies\) Amendment Ordinance, 2021](#)
139. [The Kerala Jewellery Workers' Welfare Fund \(Amendment\) Ordinance, 2021](#)
140. [The Kerala Industrial Single Window Clearance Boards and Industrial Township Area Development \(Amendment\) Ordinance, 2021](#)
141. [The Kerala Private Forests \(Vesting and Assignment\) Amendment Ordinance, 2021](#)
142. [The Kerala Public Service Commission \(Additional Functions as respect certain Corporations and Companies\) Amendment Ordinance, 2021](#)
143. [The Kerala Livestock Feed, Poultry Feed and Mineral Mixture \(Control of Production and Marketing\) Ordinance, 2021](#)
144. [The Kerala Public Health Ordinance, 2021](#)

**Meghalaya**

1. [The Meghalaya Regulation of Gaming Ordinance, 2021](#)
2. [The Meghalaya Fiscal Responsibility Budget Management \(Amendment\) Ordinance, 2021](#)
3. [The Meghalaya Goods and Services Tax \(Amendment\) Ordinance, 2021](#)
4. [The Contingency Fund of Meghalaya \(Amendment\) Ordinance, 2021](#)

**Maharashtra**

1. [The Maharashtra Stamp \(Amendment and Validation\) Ordinance, 2021](#)
2. [The Maharashtra State Board of Technical Education \(Amendment\) Ordinance, 2021](#)
3. [The Maharashtra Village Panchayats and the Maharashtra Zill Parishads and Panchayat Samitis \(Amendment\) Ordinance, 2021](#)
4. [The Maharashtra Municipal Corporations \(Amendment\) Ordinance, 2021](#)
5. [The Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Amendment\) Ordinance, 2021](#)
6. [The Mumbai Municipal Corporation, Maharashtra Municipal Corporations and Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Amendment\) Ordinance, 2021](#)
7. [The Maharashtra Co-operative Societies \(Amendment\) Ordinance, 2021](#)
8. [The Maharashtra Public Universities \(Amendment\) Ordinance, 2021](#)
9. [The Maharashtra Co-operative Societies \(Amendment and Validation\) Ordinance, 2021](#)
10. [The Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships \(Amendment\) Ordinance, 2021](#)
11. [The Mumbai Municipal Corporation \(Amendment\) Ordinance, 2021](#)
12. [The Maharashtra Marine Fishing Regulation \(Amendment\) Ordinance, 2021](#)
13. [The Mumbai Municipal Corporation \(Second Amendment\) Ordinance, 2021](#)
14. [The Maharashtra Zilla Parishads and Panchayat Samitis \(Amendment\) Ordinance, 2021](#)
15. [The Maharashtra Municipal Councils, Nagar Panchayats and Industrial townships \(Second Amendment\) Ordinance, 2021](#)

**Manipur**

1. [The Manipur Shops and Establishments \(Regulation of Employment and Conditions of Services\) Ordinance, 2021](#)
2. [The Manipur \(Courts\) \(Second Amendment\) Ordinance, 2021](#)

**Madhya Pradesh**

1. [The Madhya Pradesh Freedom of Religion Ordinance, 2020](#)
2. [The Madhya Pradesh High Speed Diesel Upkar \(Amendment\) Ordinance, 2021](#)
3. [The Madhya Pradesh Motor Spirit Upkar \(Amendment\) Ordinance, 2021](#)
4. [The Madhya Pradesh VAT \(Amendment\) Ordinance, 2021](#)
5. [Pandit S.N. Shukla University \(Amendment\) Ordinance, 2021](#)
6. [Dr. BR Ambedkar University of Social Sciences \(Amendment\) Ordinance, 2021](#)
7. [The Madhya Pradesh Bhoj \(Open\) University Amendment Ordinance, 2021](#)
8. [The Madhya Pradesh Lok Sewaon Ke Pradan Ki Guarantee \(Amendment\) Ordinance, 2021](#)
9. [The Madhya Pradesh Rajya Pichhada Varg Ayog \(Amendment\) Ordinance, 2021](#)
10. [The Madhya Pradesh Niji Vishwavidyalaya \(Sthapana Avam Sanchalan\) Dwitiya Amendment Adhyadesh, 2020](#)
11. [The Madhya Pradesh Co-operative Societies \(Amendment\) Ordinance, 2021](#)
12. [The Madhya Pradesh Municipal laws \(Amendment\) Ordinance, 2021](#)
13. [The Madhya Pradesh Panchayat Raj and Gram Swaraj \(Amendment\) Ordinance, 2021](#)
14. [The Madhya Pradesh Panchayat Raj and Gram Swaraj \(Second Amendment\) Ordinance, 2021](#)

**Odisha**

1. [The Odisha Town Planning and Improvement Trust \(Amendment\) Ordinance, 2021](#)
2. [The Odisha Panchayat Laws \(Amendment\) Ordinance, 2021](#)

**Punjab**

1. [The Plaksha University Punjab Second Ordinance, 2021](#)
2. [The Lamrin Tech University Punjab Ordinance, 2021](#)

**Sikkim**

1. [The Sikkim State University \(Amendment\) Ordinance, 2021](#)

**Tamil Nadu**

1. [The Cuddalore City Municipal Corporation Ordinance, 2021](#)
2. [The Kancheepuram City Municipal Corporation Ordinance, 2021](#)
3. [The Sivakasi City Municipal Corporation Ordinance, 2021](#)
4. [The Karur City Municipal Corporation Ordinance, 2021](#)
5. [The Tambaram City Municipal Corporation Ordinance, 2021](#)
6. [The Tamil Nadu Agricultural Produce Marketing \(Regulation\) Second Amendment Ordinance, 2021](#)
7. [The Kumbakonam City Municipal Corporation Ordinance, 2021](#)
8. [The Tamil Nadu Municipal Laws \(Third Amendment\) Ordinance, 2021](#)

**Telangana**

1. [The Telangana Housing Board \(Amendment\) Ordinance, 2021](#)
2. [Sri Konda Laxman Telangana State Horticulture University \(Amendment\) Ordinance, 2021](#)

**Uttarakhand**

1. [The Uttarakhand \(Uttar Pradesh Municipal Council Act, 1959\) \(Amendment\) Ordinance, 2021](#)
2. [The Uttarakhand \(Uttar Pradesh Municipality Act, 1916\) \(Amendment\) Ordinance, 2021](#)
3. [The Uttarakhand Panchayati Raj \(Second Amendment\) Ordinance, 2021](#)

**Uttar Pradesh**

1. [The State Ayush University, Uttar Pradesh \(Amendment\) Ordinance, 2021](#)
2. [The Uttar Pradesh Regulation of Urban Premises Tenancy Ordinance, 2021](#)
3. [The Uttar Pradesh Regulation of Urban Premises Tenancy \(Second\) Ordinance, 2021](#)
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